tic fertilizer industry and the related agriculture sector?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLTA-"•"VIENTARY AFFAIRS (SHRI SATYA PRAK4SH MALAVIYA): (a) to (d) The iiormaion is being collected and will by placed on the table of the House.

Action. gainst the principals of Kendriya Vid. ilayas facing different charges

479.: HRI ANAND PRAKASH GAUTAM:

HRI SANTOSH KUMAR SAHU:

Will he Minister of HUMAN RESOURCE DEVELOPMENT be pleased lo state:

- (a) whether it is a fact that quite a good number of Principals of Kendriya Vidyalayas have beeln facing different charges which have been established *prima facie*,
- (b) if so, what are the details of the allegations against each of them; and
- (c) what are the details of action to bej taken in each of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN): (a) to (c) A statement showing the details of charges and action taken against the concerned Principals of various Kendriya Vidyalayas is annexed.

Details of the sction taken/ to

Statement

Name of the

Departm nial proceedings Instituted against the Principals oj Kendriya Vidyalayas as on date

Gist of charges/allegations

ND.	Vrincipals 2	Gist of charges/anegations	be taken
	Principal Grade I		
i.	Sh. V. N. Gupta	Undue favour to some candidates in the matter of admission.	Has been duly chargesheeted.
1.	Sh. Jagdish Prasad	Irrpgularities in admissions, misappropriation of funds and administrative lapses.	Has been duly charges sheeted.
3.	Sh. K. D. Singh (Retd.)	Financial irregularities End violation of purchase procedure.	Has been duly chargesheeted.
4.	Sh. M. B. Singh	Negligence of duty.	Has been duly chargeshef ted.
5.	Dr. B. B. Srivastava.	Acceptance of bribe fiom a Gr. 'D* employees of the Vidyalaya.	Has beer duly chargesheeted.
6.	Sb Satya Deo	Irregularities in purchase.	Has been duly chargesheeted.
7.	Sh. T. K. Suman Ku. nar	Enforced a lady teacher to stay with him in hotel and taken false statment in his favour.	Ha been dulyh However proceedings stayed by Court.
8.	Sh. O. P. Garg	Irregularities in admissions.	Has been duly chargesheeted.
9.	Sh. T. Roy	Misappropi iation of funds apptt. of nea ^r relatives and irregularities in admissions.	Has been duly chargesheeted.
1".	Sh. M. P. Joliy (Rtstircd)	Misappropriation of funds.	Inquiry completed.

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I	2	3	4
11.	Sh. Sant Yadav	Undue favour to some lady teachers.	inquiry completed.
J-'.	SJi. K. D. Trivodi	. Misappropriation of funds.	Inquiry completed ^
13.	Sh. O. P. Garg	. Irr 'Iarities in repair and main twiance work of school building.	Has been duly chargesheeted.
14.	Sh. N. C. Nandi	Irregularities in purchase of furniture.	Has been duly chargesheeted.
15.	Sh. J. N. P. Sinha	Allotment of scooter against pie- ferential quota in the name of his wife misappropriation of funds and engagement in private trade.	Has been duly char£esheetcd.
16.	Sh. J. N. P. Sinha	Irregular appointments taking m?als from students houses, failure in maintaining proper bus account, availing of leave without sanction faiilure in maintaining Vidyalaya account properly;	Has been duly chargesheeted. Ji
17.	Sh. J. N. P. Sinha	Failed to obey Sangathan's or ders; left station without per mission, other irregularities in carrying out his duties as Principal.	Has been duly chargesheeted.
11	Sh. J. N. P. Sinha	. Financial irregularities	Has been duly chargesheeted.
19,	Smt. J. D. Kashyap	. Manipulation in the appointment of Gr. 'D' employees.	Has been duly chargesheeted.
20.	Sh. S. S. Sharma	appointments of his own son & own	Has been duly chargesheeted. However, proceedings stayed by Court.
21.	Sh. C. Ram	. Misbehaviour with lady staff, unauthorised collection of funds, admissions of cl ild. rtn in violation of admission nil's, misuse of official position.	
22.	Sh. S. D. Aganval (Retd.)	. Irregularities in admissions.	A major penalty of compulsory retirement imposed.
23.	Sh. U. K. Dwivedi	. Misbehaviour with lady teachers and admission irregularities.	Has been duly chargesheeted.
2-!. i	Sh. K. S. Murthy	. Irregular adhoc appointments of a teacher and getting police verification against a teacher in violation of rules.	Has been duly ohargeshtted.
25.	Sh. H. S. Srivastava	. False LTC claim.	Has been duly chargesheeted.
26.	Sh. C. A. Sesadri	. Irregularities in allowing admissions to students in Senior Secondary Classes.	Has teen duly chargeshecK d.

! 2 3 4

27. Failure in managing the verall Has been duly chargesheeted. functioning of the KV/insubord-nation

Sh. V. C. Jain

28. Sh. A. B. Singh . Irregularities in admissions, mi<- inquiry completed. appropriation of funds.

29. Sh. P. N. Sood

. Irregular appointment of his wife in Inquiry completed. contravention of conduct rules.

Sh. O. P. Saxena
 Failure in exercising supervisory Has been duly chargeshected. control over the TJDC resulting in misappropriation ol funds by the TJDC.

चलचित्र अधिनियम, 1952 में संशोधन

ों *61. श्री कपिल दर्मा: श्रीमती वीणा वर्मी 1

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि क्या वीडियो कैंसटों के सेंसर विश्वियों के कार्य-क्षेत्र के अन्तर्गत लाने के उदेश्य पे चलचित्र ग्रिधिनियम, 1952 में संशोधन करने का कोई प्रस्ताव सरकार के विचाराधीन है ?

मृह मंत्रालय में राज्य मंत्री तथा मूचना श्रीर प्रतारण मंत्रालय में राज्य मंत्री (श्री सुदोध कान्त सहाय) : वीडियो कैसेटों का सार्वजनिक प्रदर्शन चलचित्र श्रिधिनयम, 1952 के प्रावधानों के श्रधीन श्राता है।

Orissa chief minister's statementregarding shifting of National est.ing Range from Orissa

*62. SHRIMATI SURYAKANTA PATIL: SHRIMATI VEENA VERMA:

Will the PRIME MINISTER be pleased to state:

tThe sitting of the Rajya Sabha on Tuesday the 1st January, 1991 was cancelled. Answers to Questions put down in the lists for that day were laid on the Table of the Hou'se on Wednesday the 2nd January, 1991. 634 RS—18

- (a) whether Government have any proposal under consideration to shift the National Testing Range from Baliapal in Orissa to a place outside the State;
- (b) whether Government's attention has been drawn to the Orissa Chief Minister's recent statement that the defence authorities are free to go ahead with the missile programme from the interim Test Range from Chandipur but that the National Test Range should not be located in Orissa: and
- (c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH); (a) to (c) Government is aware of the views expressed by the Chief Minister, Orissa. Number of other representations have also been received regaiding shifting the site of National Range from Baliapal in Orissa. The Government is looking into the matter.

Launching of satellites from Sriharikota (SHAR)

*63. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal tO launch satellites from SHAR in Andhra Pradesh; and

(b) if so, the details thereof?

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THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b) Yes, Sir. The programme for launching of Satellites from SHAR in Andhra Pradesh is as under:

- Launching of Sounding Rockets
- Launching of Stretched Rohini Satellite Series (SROSS) Satellite by third developmental flight of Augmented Satellite Launch Vehicle (ASLV-D3)
- Launching of Engineering Model of Indian Remote Sensing Satellites (IRS) by indigenous Polar Satellite Launch Vehicle (first developmental flight of PSLV — PSLV-D1)
- Launching of IRS Class satellites through Polar Satellite Launch Vehicle (PSLV)
- Launching of ENSAT class Satellites through Geostationary Satellite Launch Vehicle (GSLV).

पंजाब में जालंकशादी गतिविधियों में तेजी से वृद्धि

> *64. श्री बनराम सिंह यादव: डा० र ताकर पाण्डेय:

क्या प्रधान भंती यह वताने की छुपा करेंगे कि :

- (क) गए यह सच है कि पंजाब में गत वर्ष ी तलन में इस वर्ष हिसक ्टनाओं की स्था में तेजी से बढ़ि हुई है; पदि हु, तो इस वर्ष के दौरान ग्रलग चलग कितने निर्दीय व्यक्ति, समस्त्र वलों के मामिन तया उन्नवदी मारे
- (ब) वया यह सब है कि इस वर्ष के दौरान वहीं संख्या में उपवादी गिरफ्तार किये गये हैं और यदि हां, तो उनकी संख्या मिलती है ; सीर

(ग) उग्रवादियों की संख्या में हो रही निरन्तर बढि के कारणों पर अंकृश लगाने के लिये सरकार हारा अया कदम उठाये गये हैं ?

गृह अंत्रातय में राज्य संत्रों तथा सुक्ता सीर प्रसारण संजालय में राज्य मंत्री (श्री सुबोध कान्त सहाय) : (क) ग्रीर (ख) पंजाब में हिसक एटन जो में कुछ गाँउ हुई है । चाल वर्ष के दौरान नवस्वर, 1990 तक 1867 अन्ति, 402 स्रक्षा कर्मी तथा 1195 उपवादी मारे गये। इसी प्रवधि के दौरन 1637 उपवादी गिरपतार किये गये

(ग) र ज्य की बतेम न स्थिति मे मुख्या वल सवगत है तथा उचित कार्रवाई की जा रही है। जब कभी भी अ वश्यकता पहती है, केन्द्र सरकार सभी प्रकार की सद्वाधना उपलब्ध करती है।

Advisory Council for Delhi

*65. SHRI BEKAL UTSAHI: SHRI V. NARAYANASAMY:

Will the PRIME MINISTER be pleased to state;

- (a) whether Government propose to set up a high-powered Advisory Council for Delhi;
 - (b) if so, the details thereof; and
- (c) by when the elections to the Met ropolitan Council and Municipal Corpora tion of Delhi are likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b) No such proposal is under consideration.

(c) No dates have so far been fixed for holding elections to these Bodies.

Schedule for setting up of Prasar Bbarati

*66. SHRI PARVATHANENI UPEN-DRA: Will the PRIME MINISTER be pleased to state:

- (a) whether a schedule had been drawn, up to set up the Prasar Bharati (Broad casting Corporation of India) by March 31, 1991; and
- (b) what steps have been taken by Government to stick to the schedule?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND **SUBODH BROADCASTING** (SHRI <KANT SA. HAY): (a) and (b) It is considered imperative to consult all shades of public opinion, before formally notifying the date for creation of Prasar Bharati, to ensure that its establishment is in conformity with national interest in the context of the present developments in the country.

Package for J&K

*67. SHRI MAHENDRA PRASAD: SHRI MURLIDHAR CHAN-DRAKANT BHANDARE:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government have worked out a package of economic measures to restore confidence amongst the people of Kashmir so as to prepare a ground for restoration of a democratic Government for the State:
- (b) if *so*, the details of the package, indicating the details of the investment to be made, the number of job opportunities to be generated, the number, nature and capacity of industries to be set up and the agricultural activity to be undertaken; and
- (c) the progress so far made in the implementation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY); (a) to (c) To alleviate the sufferings of the people due to present disturbed conditions in the State certain measures have been taken to assist the persons engaged in the traditional economic activities in the Valley. A Statement containing the main features is laid on the Table of the House.

Statement

The main occupation involving about half of the working force in the State is Agriculture. With a view to sustaining some of the traditional activities, marketing of apples and other fruits/ produce were organised by the government and figures indicate that the sale outside the State was higher being 181, 459 M. T. between July to November, 1990 as against the sale of only 162450 M. T. during the corresponding period of the previous year. These sale ensured reasonable returns to the producers.

Similarly, to assist and sustain the artisans producing traditional handicrafts "who had been selling them in the Valley as distinct from regular sale outlets through private traders, the State Handicrafts Corporation purchased handicrafts/ goods worth Rs. 6 crores. 'Crafts-Mela have been organised. One is going on in Delhi and will take place in 9 other metropolitan cities. It is estimated that so far handicrafts worth Rs. 5 crores (have been sold.

Efforts are in hand to enlarge employment opportunities For this purpose, 2, 500 persons are being recruited from the state for employment in BSF. Other employment generation opportunities are coming through construction activities, afforestation programmes[^] etc.

*68.SHRISHANIITYAGI:

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DR. RATNAKAR PANDEY:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that several cities, towns and villages in the country witnessed communal violence since October, 1990; if so, the details thereof including the loss of life and property;
- (b) whether it is also a fact that at several places, communal riots have taken place following the Rath Yatra during the month of October, 1990;
 - (c) if so, the details thereof; and
- (d) what action Government have taken or propose to take against recurrence of communal threats to the nation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH (KANT SAHAY): (a) to (d) Necessary details are being collected and will be laid on the table of the Hou'se.

I inalisation of the Eighth Five Year Plan

- *69. SHRI VrrHALBHAI M. PATEL: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that Eighth Five Ye<w Plan has not been finalised so far f ough the period of Seventh Five Year PI h is already over; and
- (b) if so, by when the Planning Commission is likely to finalise the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b) The exercises relating to the finalisation of the Eighth Five Year Plan document are underway. The programme is to finalise the document by the end of March, 1991.

Strike by employees in J&K

to Questions

*70. SHRI ATAL BIHARI VAJ-PAYEE; SHRI ASHWANI KUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the J&K Government had terminated the services of five senior officers of the State services; if so, the reasons for the same and what were the specific charges against each one of them;
- (b) whether there was a strike of the State employees to bring pressure on the State Government to condone their dismissal and reinstate them:
- (c) whether it is a fact that an agreement between the Government and leaders of coordination Committee of Employees has been signed to reinstate the dismissed officers:
- (d) what are the terms and conditions of t!is agreement; and
- (e) what has been its impact on the morale of the police, para-military forces and the army engaged in J&K in restoring normalcy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) The State Govt. had terminated the services of 5 senior state government officials whose activities were considered detrimental & prejudicial to the security of the State.

- (b) The employees went on strike on several demands. The demand of rein statement of the 5 officials whose service* were terminated was added subsequently.
- (c) and (d) An agreement with the following main features was reached with striking employees which led to the calling off of the strike:
 - (i) The TAD A Courts at Srinagar will function on a regular basis.

- (ii) Cases of Govt, employees under detention including Dr. Guru would be reviewed and decision taken at the earliest;
- (iii) It was decided to initiate action for the revocation of orders of termination of services of these five officials:
- (iv) Representatives were assured that there will be no vindictive action against the employees who have been absenting themselves from work and that the period of absence will be suitably regularised for purpose of salary/wages.
- (e) There is no report of any impact on the law enforcing agencies in J&K.

All party meet on Janmiu & Kashmir

- *71. SHRI GHUFRAN AZAM: Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to call a meeiing of all political parties of the Jammu & Kashmir State to knew their views and find out ways and means to tackle the problem there:
- (b) if so, by when and if not the relasons therefor; and
- (c) what other efforts Government have made or propose to make to solve the Jammu and Kashmir problem?
- THE MINISTER OF STATE IN THE MINISTRY OF **HOME** AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF IN FORMATION AND **BROADCAST** (SHRI SUBODH KANT SAHAY): (a) and (b) The Govern ment is in touch with the representatives of political perties with a view to find ing a solution to the problem in Jammu and Kashmir.
- (c) Strong and effective measures are being continued to neutralise the terrorist and secessionist forces so that meaningful political process can commence without! fear of reprisal from the terrorists.

Adverse effect of detergents

- *72. SHRI B. K. HARIPRASAD: Will the PRIME MINISTER be pleased to state:
- (a) whether Government are aware that detergents presently available in the markets contains chemicals which cause skin irritations and adverse effects on the health of users as per studies carried out by the Hindustan Lever Scientists which appeared in the Journal of Oil Technologists Association of India, October-December 1982 issue;
- (b) whether Government are also aware that polyphosphate fillers used in detergents cause serious detrimental effect on living organisms in water and

been banned in many countries;

- (c) whether a task force consisting of consumer interests such as CCSI, Bombay and VHAI, New Delhi will be set up on the subject; and
- (d) whether Government have also seen a status report prepared for Department of Science & Technology in May 1987 on the subject?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA); (a) to (d) Government have seen the report published in the Journal of Oil Technologies. The Bureau of Indian Standards has formulated three specifications for synthetic detergents with a view to ensure that the finis/bed product after interaction with the raw materials used in the formulation ard free from any harmful effect. Further the Bureaa of Indian Standards has recently finalised an Indian Standard Method of Safety Evaluation of Synthetic Detergent: Part-2: Method of Test for Skin Sensitization Potential of Synthetic Detergent (Guinea Pig Maximisation Test). The requirement for total Phosphate and STPP have also been prescribed in the aforesaid three specifications. The composition of the Committee of Bureau of Indian Standard 5 which went into these aspects includes among other Consumer Guidance Society

of India (Regd.) Bombay, Consumer Education and Research Centre, Ahrneda-bad, Directorate General of Technical Development, Development Commissioner (Small Scale Industries) and also the leading manufacturers in the sector.

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Al! the recent approvals which have been granted stipulate the conformation to Indian Standards to ensure that there are no harmful effects to the skin by the use of synthetic detergents.

The Government is also aware of the Report prepared by the Deptt. of Science and Technology on the said subject.

Licences to new sugar mills

*73. SHRI S. MAD'HAVAN: Will the PRIME MINISTER be pleased to state:

heiher it is a fact that Govern-i sued a large number of for starting new sugar industries during October-November, 1990;

- (b) if so, whether those orders were stopped subsequently;
- Cc) whether the orders were issued: the concurrence of the Ministry of Food and Civil Supplies; and

vhether Government would inquire into the circumstances under which these s were passed?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFHCE (SHRI L MORARKA): (a) During the and November, 1990, Tit were issued for setting up of new sugar factories.

(b) No, Sir.

Tomm"iift of the Ministry of Food were invited on these proposals. The Letters of Intent issued were in accordance with the new guide-announced through Press Note No. 4C1Q90 Series) dated July 23, 1990.

- (d) Does not arise.
- *74. [Transferred to the 3rd Jan. 19911

Successful testing of airborne early warning aircraft and anti-tank missile NAG

*75. SHRI A. G. KULKARNI; SHRI VISHWASRAO RAMRAO PATIL;

Will the PRIME MINISTER be pleased t© state;

- (a) whether a successful test flight of Indian manufactured Airborne Early Warning Aircraft has taken place and if so, whether the Ministry is satisfied with its performance; and
- (b) whether indigenous Anti Tank Missile "NAG" was also tested successfully?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIIAY SINGH): (a) No Sir. However, under competence development in the field of airborne early warning technologies,, an Avro Aircraft modified with structural rotodom has been test-flown. The mission obejctive was fully met and the flight test was successful.

(b) Yes Sir.

Legislation for the inclusion of communities as SC/ST

*76. SHRI JAGADISH JAM: Will the PRIME MINISTER be pleased to

- (a) whether Government have any proposal to bring a legislation seeking to include about 200 communities either as SC or ST;
- (b) what are the communities propo?ed to be included as SC or ST; and
- (c) if so, by when such legislation is proposed to be brought before the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (9HRI RAMJI LAL SOMAN); (a) to (c) There is a proposal for comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes. A decision fc yet to be taken in the matter. Further, any amendment

in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of the provisions laid down in Articles 341(12) and 342(2) of the Constitution.

Reservation to physically handicapped

- *77. SHRIMATI RENUKA CHOW-DHURY: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that a circular was issued by the Government of India Ministry of Personnel, Public Grievances and Pensions, Deptt. of Personnel and Training on 12-11-89 to the effect that 1 per cent reservation each is allowed to the/ three categories of physically handicapped persons namely, the visually handicapped, the hearing impaired and the orthopaedic;)'--v'icapped in posts to be filled by promotion in Group 'C;
- (b) if so, whether the same principle was taken into consideration by the Delhi Administration when it issued orders of promotion to 1255 officials belonging to Grade U, 1U & IV; and
- (c) if not, what action Government propose to take to assuage, the feelings of affected persons who belong to physically handicapped categories?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRi KAMAL MORARKA): (a) Yes, Sir. The order was issued on 20-11-89.

(b) and (c) The Delhi Administration has takeb into consideration the above principle for promotion Grade H and IV of the Delhi Administration sub-crdinate sen/ices and fa taking steps to provide re-servation for physically handicapped persons in promotion in Grade III also.

Lesislatiosi for maintaining Status Quo of religious places

*78. SHRI N. E. BALARAM; SHRI CHATURANAN MISHRA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to

enact a law to maintain the status quo of all religious shrines in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE ΙN MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF **FORMATION** AND **BROADCAST** ING (SHRI SUBODH KANT SAHAY): (a) Government has not re ceived any proposal in writing from any party though newspapers have mentioned

(b) Does not arise.

बिल्ली की राज्य का दर्जा दिया जाना

*79. खा. र शासर पाण्डेण : त्या प्रधान मंत्री यह बताने की तुपा करेंगे कि:

- (क) क्यां सरकार ने दिल्ली को राज्य का दर्जा दिये जाने के संबंध में कोई निर्णय ले लिया है । बीर
- (ख) यदि हां, तो उनका गौरा स्था है ?

सुन्ना सीर महारण मंद्रास्य में राज्य मंत्री (थी सुनोध काम्ल सहाय): (क) चौर (ख) संदिधान (बहत्तरना संगोधन) विधेयक, 1990 पहले ही संसद के समक्ष

Intrusion by Pakistanis into Kajasthan

*80. SHRI SANTOSH BAGRODIA; Will the PRIME MINISTER be pleased to state:

- (a) whether Government had cautioned the Rajasthan Government against the possibilities of Pakistani intruders coming to Rajasthan to encourage communal tffouble and terrorist activities; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF

STATE IN THE MINISTRY OF IN AND **FORMATION BROADCAST** (SHRI **SUBCDH** ING KANT SAHAY): (a) and (b) The attention of the Government of Rajaslhan has been drawn to the border crossings reported to have taken place through the Rajasthan sector, for appropriate remedial action.

Written Answers

Crisis facing Cinema Industry

471. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state:

- (b) whether it is also a fact that a large that the Indian cinema industry is facing a crisis;
- (b) whether it is also a fact that a large number of cinema houses in the country have closed down and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) According to the information available in th- distribution Branch Offices of the Films Division, a total number of 321 cinema houses were closed during the year 1989-90. However, at the same time 117 cinema houses were either newly opened or re-opened in various States. The State-wise break-up of the cinema houses closed is as under: -

	No. of
S. No. S*ates	Cinema Houses closed during 1989-90
1. Ass*m	11
2. Bihar	22
3. G^a, D: iman & Diu	1
4. Gujarat	30
5. Haryana	5

6. Himachal Pradesh7. Jammu & Kashmir	4 2
8. Karnataka	
9. Madhya Pradesh	35
10 Maharasthra.	69
11 Orissa	11
12 Punjab	10
13 Uttar Pradesh	49
14 West Bengal.	53
. Total	321

'Ararat Ratna' award

472. SHRI ANANTRAY DEVSHAN-KER DAVE: Will the PRIME MINISTER be pleased to state the norms for conferring 'Bharat Ratna' the highest civilian award?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF ΙN **FORMATION** AND **BROADCAST** SUBODH (SHRI SAHAY); The decoration of Ratna' is awarded by the President of India to any person in recognition of his/ her exceptional service towards th© ad vancement of Art Literature and Science, and in recognition of public service of the highest order without any distinction of race, occupation, position or sex.

Policy for recognition of Workers' Unions

473. SHRI B. K. HARIPRASAD: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Government have not evolved any policy so far regard ing recognition of Workers' Unions in Public, Private and Cooperative Sectors; if so, the reasons therefor;
- (b) whether it is also a fact that a large number of applications for recognition of Unions are pending for years in the ab sence of any clear guidelines; and

(c) if so, what is the number of such pending applications State-wise, indicating the number of applications pending for over five and three years, respectively?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Although there is no Central Law on recognition of trade unions of workers, a Code of Discipline and the criteria for recognition of unions appended to the Code, which were adopted by the Indian Conference in May 1958, regulate grant of recognition to trade unions. A procedure also exists for determination of relative strength of unions operating in an establishment under the Central sphere by secret ballot if the consent of the management and all the unions functioning in the establishment is received for the purpose.

- (b) No, Sir.
- (c) Does not arise.

LmpJovmeat of contract labour by Indian Airlines

474. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that employment of contract labour by Indian Airlines for sweeping, dusting, watch and ward etc. has been prohibited by Government at its Bombay Station;
- (b) if so, whether Indian Airlines are still employing contract labour at BombafS
- (6) whether other stations of Indian Airlines are also employing contract labour;
- (d) if BO, the present number of such labour employed; and
- (e) whether Government propose to abolish this system in Indian Airlines and if so, the steps taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINIS-

TRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) No, Sir.

(b) to (e) The Central Government became 'Appropriate Government' in respect of Indian Airlines after the amendment of Contract Labour (Regulation & Aboltion) Act, 1970 on 28-1-1986. Prior to this amendment State Government was the appropriate Government in respect of Indian Airlines. The Central Advisory Contract Labour Board has constituted a Commitfee to go into the question of prohibition of contract labour in sweeping, cleaning, dusting and watching of buildings owned or occupied by the establishments in respect of which Central Government is the 'Appropriate Government.'

Industrial Disputes pending against Iittliai Airlines

- 475. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:
- (a) the number of industrial dispute* pending against Indian Airlines as on the 30th November, 1990; and
- (b) the number of such cases pending in the Central Industrial Tribunal?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTRY OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (b) Information is being collected and would be laid on the Table of the House.

Setting up of industries hi the Backward •reas of the couatry

476. SHRI R. T. GOPALAN: Witt the PRIME MINISTER be pleased to state:

- (a) whether Government propose to set up industries in the backward areas of the country in the Eighth Jive Year Plan;
 - (b) if so, the details thereof; and
- (c) what was the position in that regard in the Seventh Five Year Plan?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b) The proposals for the Eighth Five Year Plan are *yet to* be finalised.

(c) Industrialisation of a particular area or a State is essentially the responsibility of the State Government concerned. The Central Government supplement the efforts of the State Governments by offering incentives such as concessional finance, priority in licensing, etc. for entrepreneurs setting up industrial units in the centrally identified backward areas. The letters of intent (LOfts) and industrial licences (ILs) issued for the backward areas during the 7th Plan period (1985—90) are given below:—

	LOI	IL
1985	774	427
1986		27S
1987	536	!92
1988	551	153
1989	553	175
1990(up: oS^pt.)	337	111

Displaced persons from erstwhile east Pakistan Living in Kama!, Haryana

- 477. SHRIMATI SARLA MAHESH-WAR1: Will the PRIME MINISTER be pleased to state:
- (a) whether Government's attention has been drawn to a report which appeared in the Illustrated weekly of India, dated July 8, 1990 regarding plight of displaced per sons from erstwhile East Pakistan (Now Bangladesh) living in Mahila Ashram, Karnal Haryana; and
- (b) if so, what is Government's reaction to various complaints reported in the article?

THE MINISTER OF STATE IN THE I MINISTRY OF HOME AFFAIRS AND J THE IIINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY); (a) Yes, Sir.

(b) The matter has been taken up with -the Government of Haryana who have informed that they are acquiring land from the Haryana Urban Development Authority for the resettlement of the migrant families living in the Mahila Ashram, Karnal. The Government of Haryana have further added that the issue of construction of houses on the said land is being taken up with their Housing Board. As regards other rehabilitation benefits to be given to the migrant families of Mahila Ashram, Karnal, the State Govt, have stated that these benefits would be given to these families as per the approved scale applicable to the migrants in various states of the country.

Posts reserved for SCsjSTs in Central Public Sector Undertakings

- 478. SHRI R. T. GOPALAN: Will the PRIME MINISTER be pleased to state:
- (a) the number of posts reserved for SCs|STs in higher category of various Central Public Sector Undertakings;
- (b) the steps taken to fill up the above mentioned posts so far and reasons for not getting required personnel;
- (c) whether Government are reviewing and identifying higher categories of posts in Central Public Sector Undertakings for which SC[ST candidates are not available; and
- (d) the programmes taken up for train-. ing the required personnel to fill up the reserved vacancies?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (d) The number of posts reserved for SC|ST in higher category (Group A) of various public sector undertakings was 3231 as on 31-3-1990.

Various steps have been taken to fill up these posts by the public sector undertakings. A Special Recruitment Drive has

been launched by the public sector undertaking to wipe out the back-log As in the Government, relaxations and concessions with regard to age limit, examination fee, reimbursement of travdling ex-• penses for attending interviews, separate interviews for candidates belonging to SCs|STs, inclusion of a member belonging to SCs|STs in DPCs|Selection Committees apart from relaxation in standard and experience have been extended to public sector undertakings. De-reservation in direct recruitment has been banned in public sector undertakings.

The short fall in higher category is mainly due to non-availability of suitable SCIST candidates in technical disciplines. Most of the public sector undertakings being in (lie manufacturing!production sector, there is a pre-ponderance of technical pasts in higher category. Public sector undertakings have been advised to organise pre-recruitment training to SC|ST candidates, scholarship schemes for SC|ST students studying in IITs, IIMs, Regional Engineering Colleges etc. Training programmes are being organised for the executives of public sector undertakings to ensure compliance of reservation orders in employment. The progress of intake of SCs/STs in public sector undertakings at various levels is being monitored closely.

Committee to enquire Hie working of Cement Corporation of India

- 479. SHRI R. T. GOPALAN: Will the PRIME MINISTER be pleased to state:
- (a) whether Government had set up a committee to enquire into the working of the Cement Corporation of India;
- (b) if so, whether the Committee has since submitted its report; and

Name of the copper?

" India Trust, Panvel...

(c) the action taken on the recommendations of the Committee^

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b) An Expert Committee under the Chairmanship of Dr. H. C. Visvasvaraya, former Chairman & Director General, National Council for Cement and Building Materials made a comprehensive review of the working of Cement Corporation of India Ltd. The Committee submitted its Interim Report on the 30th April, 1986 and the Final Report in March, 1988.

(c) Most of the recommendations suggested by the Committee have betn implemented, while some of them are to be implemented on a continuing basis.

Women's Cooperative Under KVIC

- 480. SHRI R. T. GOPALAN: Will the PRIME MINISTER be pleased to state:
- (a) whether there are any women's cooperatives under KVIC to promote interests of women in the rural areas: and
- (b) if so, the details of such cooperatives together with the details of incentives! assistance available to such co-operatives?

THE MINISTER OF STATE IN THE PRIME MINISTERS OFFICE (SHRI KAMAL MORARKA): Yes, Sir. There are some cooperatives under the fold of KVIC which are exclusively manned by women for the welfare of women folk in rural areas.

(b) The following cooperatives are nut by women under different trades of KVIC which are financed by respective State KVI Boards except at SI. No. 9:

Programme/Schc m<"

Fruit & vegetable rr<

- 2. riY. Ma Via Grirn Udyog Lija[†] Papad having papad & Masala making i ches throughout the country.
- 3- Destitute Women Soap Mfg- 1CS Ltd. Non edible Oils & Soap-T>lpto!u (Andhra Pradesh)

: ioio Industries Federation, Calicut.

Do.

2 3

- U.na Maheshwari Soap Mfg. ICS Ltd., Guntur (A·P·)
- The Manapad Women Workers Palm Leaf Industries Society Ltd. Tamilnadu.
- E layansamhu Won en Multi-purpose Coop. Seciety, Vellore.
- Vanlakancery Block Women's Handmade Paper Coop, Society.
- Sunderban Khadi and Village Industries, 24 Parganas, West Bengal, (directl) run by KV(C).

Non-Edible Oil and Soap.

Palm Leaf Fancy articles.

Do.

Handmade Paper.

Khadi,

KVIC extends financial and fiscal support, appropriate service facilities such as supply of raw material, marketing, training and technical infrastructure for the development of khadi and village industries under its purview. Financial assistance is provided as per approved pattern of assistance. Khadi 'oans are interest-free whereas village industries loans carry interest of four per cent per annum obtained from budgetary support. Under Interest Subsidy of KVIC, the implementing agencies have to bear interest @ four per cent per annum on both khadi and village industries loans. In the pattern of assistance, there is a grant element if the societies consist of IOO per cent women.

Rehabilitation of Children living in Brothels

481. SHRI SHAMIM HASHMI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to a news report appeared in **Sunday** Weekly Magazine dated 22-9-90 which stated that 3000 children are **leading** a miserable life **in** the brothels of G.B. Road in Delhi; **and**
- (b) if so, what steps have been taken by Government for rehabilitation of these children?

THE MINISTER OF STATE IN THE MINTS-TRY OF LABOUR AND THE MTNTSTFR OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Yes, Sir.

(b) Delhi Administration Ir:s informed that they are already looking after the Children living in brothels of G.B. Road by accommodating them in various juvenile homes. These children are being pro- • vided protection and care, free hording, A lodging, education, etc.

Government of India r.nd the State Govts, implement schemes for welfare of children in need of care and protection under which all facilities for proper growth and development are provided to children in difficult circumstances. These services are available to children living in brothels also.

Communal riots in the Country

- 482. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:
- (a) the number of communal riots that took place in various parts of the country Since the Rath Yatra State-wise;
- (b) the number of deaths due to communal riots that took place since the » Rath Yatra; and
- (c) the number of deaths due to communal riots in various parts of the coun- try after the resignation of Shri Vishwanath Pratap Singh's Government till date Statewise?

THE MINISTER OF STATE TN THE MINISTRY OF HOME AFFAIRS AND

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI **SUBODH** KANT SAHAY): (a) to (c) rabular Statement showing the details of major communal riots that took place in various parts of the country and number of deaths since 25 September Statewise, on the basis of information available:-

SI. Name of the plants. No. date	ace & Number of deaths
(1) (2)	(3)
Andhra Pradesh:	
1. Hyderabad (9-10-90)	8
Hyderabad (7—25-12-90)	130
2. Rangareddy Distt. (7 25-12-90)	16
Bihar:	
3. Patna (27-28-11-90)	11
4. <i>Assam</i> Hailakandi	17
(17-11-90)	-,
5. Delhi (14 16-11-90)	11
Gujarat 6. Ahmedabad (9 25-12-90)	31
<i>Karnataka:</i> 7. Chennapatna (Banga (3-10-90)	lore) . 18
8. Kolar (3- 10-90)	2
Tamil Nadu 9. Devganikota (Distt. Dharmapuri) (1 10-90)	0-
Rajasthan 10. Jaipur	51
(24-10-90 .2-11-90)	31
11. Jodhpur (25-10-90—2-11-90)	3
Uttar Pradesh 12. Colonelganj (Distt. Gonda) (30-9-90 4-10-90)	4!
13. Bijnore (9 -10-10-90)	46

14. Etah. (3 4-12-90)	12
15. Aligarh (7 .20-12-90)	92
16. Kanpur (9 20- 12-90)	21
17. Meerut (12 13-12-90)	4
18. Jhangirpur (Distt. Bulandshahar) (13- 12-90)	13
19. Khurja (Disit. Bulandshahar) (14 16-12-90)	11
20. Agra (15 .18-12-90)	29

Inspect ion Report on the affairs of M/s Addisions Paints and Chemicals Limited, Madras

483. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:

whether Government have received the Inspection Report of the Inspection Directorate of the Department of Company Affairs, on the affairs of M/s. Addisons Paints and Chemical Limited, Madras;

if so, when it was received and the details thereof; and

whether Government have initiated action against the company on the basis of the Inspection Report; if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Yes, Sir.

(b) and (c) The Inspection Report was received in July 1989. Based on the findings in the Inspection Report, the proposal of the company for reappointment of Shri K.S. Sundaram as Managing Director for a period of 4 years with effect from 14-7-1988 has been rejected by the Government on 21-6-1990. In respect of certain other issues arising from the Inspection Report appropriate action would be taken against the company in due court*.

Pakistan's efforts to acquire AWACS from USA

- 484. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:
- (a) whether Government are
 Pakistan's efforts to acquire
 warning and control systems
 from USA;

 aware of
 Air borne
 (AWACS)
- (b) whether in view thereof Government propose to build or acquire AWACS as a precautionary measure; and
- (c) if so, the steps taken by Government in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) Yes, Sir.

(b) and (c) Govenment is taking appropriate steps to counter these efforts. It would not be in the public interest to divulge further details

Defence production unit at Phulabani in Orissa

485. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

- (a) whether Governmenthave any proposal under
- (b) if so, when such a unit is likely to be set up; and
 - (c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) No, Sir.

(b) and (c) Do not arise.

Small scale sick industrial units in Orissa

486. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have identified the small scale sick industrial units in different states;

- (b) if so, the number of small scale units in Orissa which have fallen sick as on 30th June, 1990;
- (c) the district-wise number. location and employment generation capacity thereof;
 - (d) the reasons of their sickness; and
- (e) the steps taken to revive those sick units?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE SHRI KAMAL MORARKA): (a) Reserve Bank of India is the primary agency which compiles data state-wise in respect of small scale sick industrial units:

- (b) As per the latest information available, the number of sick small scale units in Orissa at the end of December, 1988 was 8858.
- (c) Data on district-wise location and employment generation capacity of these units are not collected by RBI under the present reporting system of banks.
- (d) Some of the identified major causes of sickness in the small scale sector are technological obsolescence, non-availability of adequate raw material on time, frequent power cuts|trippings, labour problems, management deficiencies, unsatisfactory marketing arrangements, delayed realisation of receivables, particularly from large scale units, non-sanction of adequate working capital facilities on time *etc*.
- (e) Steps taken to revive sick units include issuance of detailed guidelines by RBI to all scheduled commercial banks in regard to rehabilitation of sick units in the small scale sector with specific reference to definition of sick SSI units, viability norms, incipient sickness as also reliefs and concessions from banks/financial Institutions for implementation of rehibili-tation packages in the case of potentially viable sick units.

On the advice of the Govenment of India, Reserve Bank of India bas set up State Level Inter-Institutional Committees Thulabani district in O

(SLHCs) in all State under the Chairmanship of Secretary, Industries Department for working out a rehabilitation package for revival of viable sick small scale units.

Vacancies in various Cadres in Hindustan Aeroniautics Ltd. Nasik Division

- 487. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:
- (a) what is the number of 4th year trained apprentices who have undergone training in the Nasik Division of the Hindustan Aeronautics Limited as on date;
 - (b) the number of trainees absorbed so far
- (c) the number of vacancies in various technical cadres in HAL, Nasik Division, as on date:
- (d) whether it is a fact that HAL, Nasik Division is engaged in production of 16 MIG-27 planes during 1990-91 and that there is a likelihood of production being increased;
- (e) whether the existing workforce will be asked to perform overtime in HAL, Nasik in order to cope up with the increased production; and
- (f) whether export demands have came from foreign countries for HAL, Nasik Division, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH); (a) and (b) So far 474 apprentices have undergone training in Nasik Division under the special scheme of training implemented by HAL. Of these 315 have been absorbed in HAL.

- (c) At present, there are no vacancies in technical direct trades in HAL. Nasik Division
- (d) It is not in public interest to disclose these details.
- (e) Overtime in Nasik is allowed on account of peaking of load due to production exigencies.

(f) Export orders form Yugoslavia worth approximately US \$ 2 lakhs have been received by Nasik Division.

Scaling; down Eighth Pian Allocation for **Power Projects**

- 488. SHRI E. BALANANDAN: Wih the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that there is a proposal to reduce the Eighth Plan allocation for Power Projects in the Country;
- (b) if so, to what extent the Plan allocation for Power Projects is being reduced and details thereof; and
- (c) which are the Power Projects affected by reduction of Plan allocation?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) The Eighth Plan has not been finalised so far.

(b) and (c) Do not arise.

Hike in tyre prices by tyre manufacturers

- 489. SHRI PURUSHOTTAM KOKOD-KAR: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the tyre manufacturers have recently hiked tyre prices by 7.5 per cent;
- (b) whether it is also a fact that this 7.5 per cent hike has been based on 'anticipated' rise in input costs, when the impact of increase in input costs is only to the tune of 3.1 per cent by their own admission.
- (c) whether the manufacturers have secured necessary approval from: the Bureau of Industrial Costs and Prices (BICP) for such a hike;
- (d) if so, what is the justification for giving approval to such a hike.

- (e) if the answer to part" (c) above in negative what is the justification for arbitrary hike by the manufacturers themselves; and
- (f) what measures Government have taken or propose to take to ensure that (i) the arbitrary hike is not implemented; (ii) steps should be taken to roll them back; and (in) the guilty, if any, are suitably punished?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b) According to the information supplied by the Automotive Tyre Manufacturers' Association, tyre companies have increased the prices of various categories of tyres in November December, 1990 between 3 to 7.5 per cent to absorb the increase in production cost of tyres due to increase in the prices of various raw materials.

(c) to (f) There is no statutory control over the prices of automotive tyres. As such, tyre companies do not require Government's approval to go in for a price rise. However, the Government have placed specified categories of truck and bus tyres under OGL, at a reduced rate of duty for import by bulk consumers to keep a check on prices of these tyres. To encourage creation of fresh capacity for the manufacture of automotive tyres and tubes, the industry has been exempted from licensing under the Industries (Development & Regulation) Act, and the application of Sections 21 & 22 of the MRTP Act. Government have also ensured maximisation of tyre production through continuous monitoring and regular interaction with the Indastry.

Proposal for more Low Power Transmitters in Gujarat

- 490. SHRI JITENDRABHAI LABH-SHANKER BHATT: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government of Gujarat have made a proposal for 51 more low power transmitters to cover

- remaining areas of the State for T.V. Transmission; and
- (b) if so, by when the same is likely to be covered under T.V. Transmission programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir. A proposal to this effect was received some time back.

(b) It is the endeavour of the Government to expand Doordarshan network in the State, as expeditiously as possiblue, depending upon the availability of funds for the purpose.

Establishment of High Power Transmitter In Pavagadh, Gujarati

- 491. SHRI JITENDRABHAI LABH-SHANKER BHATT: Will the PRIME MINISTER be pleased to state:
- (a) whether the State Government of Gujarat have submitted a proposal to the Government for establishement of a high power transmitter on the Hills of Pavagadh, District Junagarh; and
- (b) if so, what action has so far been taken to provide such a High Power Transmitter at Pavagadh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) A request for the establishment of a high power TV transmitter at Pavagadh in Pan-chamahal district of Gujarat has been received from the Government of Gujarat.

(b) While there is no approved scheme at present to establish a TV transmitter at Pavagadh, it is the constant endeavour of the Government

to extend TV service to the uncovered parts of the country including those in Panchamahal district as expeditiously as possible, depending upon the availability of resources for the purpose.

Financial Implications of Right to Work

- 492. SHRI JITENDRABHAI LABH-SHANKER BHATT: Will the PRIME MINISTER be pleased to state:
- (a) whether Government's attention has been drawn to the news item which appeared in the 'Deccan Herald' of the 6th October, 1990 under the action 'Right to Work' costly solution to un employment;
- (b) whether it is a fact that the cost of Right to work' is beyond the able to take Right capacity of Govern ment and the economy would not be to Work as a Fundamental Right and it is not a workable solution to unemployment; and
- (c) if so what is Government's re action thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Yes Sir.

(b) and (c) In pursuance of the decision taken at the meeting of National Development Council, a Committee has been set up to examine the legal operational, organisational and financial aspects of the approach for achieving the goal of right to work.

Assam Cadre I.A.S. Officers with Central Government

493. SHRI BHADRESHWAR BURA-GOHAIN: Will the PRIME MINISTER be pleased to state what is the number of I.A.S. officers of Assam Cadre presently serving with the Central Government with details thereof?

THE MINTSTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): There are 33 IAS

634 RS-19

Officers borne on the Joint Cadre of Assam-Meghalaya presently serving with the Central Government, as per the details given below:—

(i) Secretary/Secretary equivalent	
(ii) Addl. Secretary/Addl. Secretary equivalent	4
(iii) Joint Secretary/Joint Secretary equivalent	12
(iv) Director/Director equivalent	5
(v) Deputy Secretary/Deputy Secretary equivalent	9
(vi) Under Secretary/Under Secretary equivalanent	2

Proposals for Doordarshan Serials

494. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Door darshan has invited proposals from the producers of TV serials-
- (b) if so, what is the number of applications received in response to the advertisement;
- (c) what are the guidelines to select these programmes;
- (d) whether there are any selection committees set up for this purpose; and
- (e) if so, what are the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) According to Doordarshan, 3516 proposals for sponsored TV serials within the due date for receipt ol applications have been receives.

(f) seek to promote a scientific temper amongst the viewers.

to Questions

- (c) The guidelines lor approval ol proposals are indicated in the Statement (See below).
- (d) and (.&) All these proposals will be placed, programme category-wise, before the Committee of Experts including non-officials appointed by the Government.

Statement

Guidelines for Approval of Sponsored Programmes

The proposals for sponsored TV serials received which are complete in all respects, will be divided into separate categories subject-wise and will be placed before the Selection Committee with clear indication about Doordarshan's requirement over a period of time for sponsored programmes on each particular theme and subject to enable it to select the required number of proposals in each category. The committee will endeavour to approve programmes which propagate high social values combined with wholesome entertainment. In particular, preference will be given to programmes which:

- (a) promote good socio-cultural values;
- (b) seek to inculcate in the viewers equal respect for different religions, languages, schools of thought, cultures etc.; promote na uphold tional integration and the values enshrined in the Constitution of India:
- (c) project fairly the rich cultural diversity of the country;
- (d) promote the welfare of the weeker 'sections of the society and reflect the life of the people in India;
- (e) promote healthy respect for the place of women in our society and highlight the aspirations and problems of the youth; and

The Selection Committee will also ensure that the guidelines prescribed* by the Government for certification films for public exhibition by the Central Board of Film Certification are strictly observed in the matter of assessment of the suitability of the proposed TV programmes.

Declaration of Assam as Disturbed Area

- 495. SHRI BHADRESWAR BURA-GOHAIN; Will the PRIME MINISTTR be pleased to state:
- (a) what were the conditions that prevailed upon the Central Government to declare the entire State of Assam as disturbed area;
- (b) whether there was any abnormal situation in all the districts; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c) The Secessionist and militant activity had increased in the State of Assam. There was large violence, extortion, kidnapping and murder leading to a reign of terror in the entire State.

Army Personnel Killed In Assam

- 496. SHRI BHADRESWAR BURA-GOHAIN: Will the PRIME MINISTER be pleased to state:
- (a) whether It is a fact that more than 150 Army personnel were killed during the operation Bajrang in Assam; and
 - (b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE

details thereof during the seventh plan;

MINISTRY OF INFORMATION AND BROA1 CASTING (SHRI SUBODH KANT SAHAY): (a) No, Sir.

(b) The question does not arise.

Casualties of ULFA Activist in Assam

497. SHRI BHADRESWAR BURA-GOHAIW; Will the PRIME MINISTER be pleesed to state-,

- (a) what is the number of casualties of the suspected U.L.F.A. activists in Assam during Operation Bajrang; and
- (b) what are their names and addresses and their connection with the organisation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Details of the casualties are as under:

Killed — 3 Injured — 5

(b) Information is being collected.

Allocation of Funds for Scheduled Castes/Scheduled Tribes

498. SRHI J. S. RAJU: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of flow of funds for the benefit of Scheduled Castes/Scheduled Tribes under each department; if so, the

- (b) whether the funds provided to Scheduled Castes/Scheduled Tribes during the seventh plan were in proportion to their population, as majority of them are below poverty line; if not, the reasons therefor;
- (c) what steps Government propose to take to allocate atleast 22J per cent of funds in each department for the development of Scheduled Castes/ Scheduled Tribes in the eighth plan; and
- (d) whether Government would consider to appoint a Senior Officer at least of the level of Joint Secretary in each department for effective implementation, coordination and monitoring the progarammes relating to Scheduled Castes 'Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (b) The requirtd information is given in the statement appended. (See below).

- (c) Allocations of Central Ministries/Departments for the VIII Five Year Plan (1990-95) have not yet been finalised.
- (d) The Ministry of Welfare have already issued guidelines to all Central Ministries/Departments for creation of a Cell or nomination of an officer in this regard.

Statement-I

Special Component Plan of Ministries)Departments during Seventh Plan (1985-90) (Rs. in crores).

Sl.No. Name of the Ministry/Deptt. VII Plan out-Flow to Percentage lay (As fur-S.C.P. t oSCP to total outlay nished by respective Ministries/ Deptts) 1 2 3 4 5 Department of Agriculture & Cooperation 2659-90 115 37 4-33 Ministry of Health & Family Welfare 1073 00 62.68 584

	Written Answers [RAJYA SAE	onaj	to Questions	584	
I	2	3	A	5	
3	Department of Education	1738- 64	91-65	5-	1
4	Development Commissioner (Handicrafts), stry of Textiles	Mini- 59 31	8 89	14 99	I
5	Development Commissioner (Handlooms), stry of Textiles	, Mini- 61 00	9 82	16 10	
6	Ministry of Industry (Deptt, of Small Scale and Rural Industries)	e, Agro 1196'20	217- 65	18-19	
7	Ministry of Labour	95 44	14-80	15-51	
8	Department of Women & Child Developmen	nt . 496 00	119 03	24-00	

Statement-II

Showing Tribal Sub-plan of Ministries! Departments during Seventh Plan (1985-90)

(Rs. in crores)

Sl.No. Name of the Deptt./Ministry	Seventh Foutlay (1985-90)		percentage of flow to total outlay
1 Deptt, of Agriculture & Co-operation	3081 94	169 38	5-49
2 Deptt, of Rural Development	9534 47	1255-11	13- 16
3 Deptt, of Posts	225 00	8 05	3-57
4 Deptt, of Telecommunications	7279 12	I 53	0 02
5 Ministry of Environment & Forests	791-00	40-61	5- 13
6 Deptt, of Food .	376 01	25 06	6 66
7 Deptt, of Civil Supplies	68 90	4 20	6 09
8 Deptt, of Health	1073-00	61-05	5-58
9 Deptt, of Education .	3004 96	57-44	1 91
10 Deptt, of Women & Civil Development	957-38	57-77	6-03
11 Deptt, of Industry	2798-33	147- 35	5-26
12 Ministry of Labour	113 99	3-54	3- 10
13 Ministry of Textiles	704-35	16-77	2.38
14 Ministry of Water Resources.	956 00	10-00	1 04

Bills of States pending assent by the President

499. DR. RATNAKAR PANDEY: Will the PRIME MINISTER be pleased to state;

- (a) what is the number of State Bills pending assent of the President of India at the beginning of January, 1990, and also at present;
- (b) the main reasons for accumulation thereof: and
- (c) the steps taken/being taken to clear the back-log?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI **SUBODH** KANT SAHAY); (a) and (b) On 1.1.90, 80 State Bills were pending. The number of pending Bills on 27-12-90 is 70. Out of these 40 Bills are held up for want of clarifications from the concerned State Governments and the remaining 30 Bills are under examination the concerned administrative Ministries/Departments of the Government of

(c) The State Governments and the Central Ministries/Departments are remin-

ded constantly. Dicussions are also held to expedite the clearance of the Bills.

Administrative Approval for financial assistance from 'Salt Cess Fund'

500. SHRI ANANTRAY DEVSHA-KER DAVE; Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a lot of delay takes place in giving Administrative Approval to the schemes which are executed with Financial assistance from Salt Cess Fund':
- (b) what is the number of meetings of the Gujarat Regional Salt Advisory Board and the Central Salt Advisory Board held during 1987, 1988, 1989 and 1990 and what was the total number of schemes senctioned during each year and the amounts sanctioned, separately; and
- (c) whether Government are consider ing decentralizing power in order to ex pedite the sanctioning of such schemes and their speedy implementation?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) No, Sir.

(b) and (c) A statement is attached.

Statement

The details regarding number of meet ings of the Gujarat Regional Advisory Board and Central Advisory Board for Salt, the number of schemes and amounts sane tioned are indicated below:

		1987	1988	1989	1990
(1)	Number of meetings of Gujarat Regional Ad visory Board for Salt	1		2	1
(2)	Number of meetings of Central Advisory Board for Salt	1	1	1	
(3)	Total number of schemes sanctioned .	S	5	63	lakhs)
(4)	Amount sanctioned from salt cess proceeds	10.60	44.47	(Rs. in 33.12	

Government has already delegated more powers in] August, 1990 to the Regional Salt officers to expedite the sanction of schemes for speedy implementation.

CBI recommendations for appeal against session court in Syed Modi case

501. SHRI DIPEN GHOSH: SHRI SUKOMAL SEN;

Will the PRIME MINISTER be pleased to state;

(a) what; is the normal time gap between a CBI recommendation for revision appeal from the prosecution and clearance of the same by me Department of Personnel;

is a fact that the CBI has sought permission from Government to prefer in appeal against the judgement

of Session Court in Syed Modi Murder case:

when the CBI recommendation for appeal in Syed Modi murder case was received in the Department of Personnel'.

(d) what are the grounds cited by the CBI in favour of the appeal in the said case; and

is the response of the Govern-t leieto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHR1 KAMAL MORARKA): (a) The proposals , for filing of revision/appeal against Lower Court judgements received from the CBT are examined expeditiously in the Department c f Personnel and Training and in consultation with the Ministry of Law (Department of Legal Affairs), wherever necessary, and Government's orders are conveyed to CBI. The time taken in processing each case varies, depending upon the nature of the case and the complexity;\of the legal issues involved.

(b) Yes. Sir.

The CBI had proposed filing of a revision petition, against the judgement of Session Court in this case.

- (c) The proposal of the CBI for filing of revision against the judgement of Sessions Court in Syed Modi murder case was received in the Development of Personnel and Training on 23-10-90.
- (d) CBI had proposed filing of revision petition on the grounds that the discharge order dt. 17.9.90 was bad in law.
- (e) The Government have agreed with the protosal of the CBI.

Rights of child

502. SHRI SHAMIM HASHMI; Will the PRIME MINISTER be pleased to state;

the then Prime Minister hadassured a delegation of the South Asian Coalition on Children in Servitude that Government would ensure all rights of I child as enshrined in the constitution with 'mmediATE as reported in th 'Timesof India' of the 10th September, 1990:

taken BY regard?

MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINIS TER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMI! LAL SUMAN): (a) A delegation lition on who toldion that the issues mentioned in the Memarardam would looked

The Memorandum pertains mainly to child labour. The Government ha nounced the Palicy on Child Labour National August, 1987. which inter-alia provides for taking up projects in areas of child labour concentration. The Child Labour (Prohibition and Regulation) Act, 1986 problem. enacted to tackle the been Child Labour is also prohibited under the Factories Act, 1948, Mines Act. 1952. Indian Merchant Shipping Act, 1958, Motor Transport Workers Act. 1961, Apprentices Act, 1961. Beedi and Cigar Workers ("conditions of Employment) Act, and 1966 and Shops Commercial Establishments Acts enacted by State Governments

उप्रवादियों की गतिविधियों के संबंध में तिभित्तन।डुके मुख्य मंत्री की प्रधान मंत्री के साथ धार्ती

503 को एअमा रंधन साह : नगा प्रधान संबोध यह बताने की कुपा करेंगे कि

- (क) क्या तांमलनाडु के मुख्य मंत्री ने तमिलनाडु में उग्रदादयों की बढ़ती गांतिविधयों में उपश्व स्थिति के लंबेड में चनी हाल में प्रधान मंत्री के साथ बातनोह की है; खोर
- (ख) बांद हो, तो उसका योग क्या है रे

मृह नंबालय में राज्य मंत्री तथा मूलता और वशारण मंत्रालय में राज्य मंत्री (को शुक्रम को स सहाय) : (क) और (का) प्रधान मंत्री के तोमलगाड़ के मूक्ष्म नंबी से बताबीत की । विचार-विचार मान्य व्यार का का और तामल-त कि अन जाते की मतिबाजका के सम्मार्थी हुई।

Safety and health considerations for construction workers

504. SHRI B. K. HARIPRASAD; Will the PRIME MINISTER be pleased to state;

is a fact that there is a lack of safety and health considerations in respect of construction workers in the country:

- (b) what is the estimated number of instruction workers males, females and children engaged in the country, Statewise; in Government and non-Government workers:
- (c) the number of minor and major accidents/deaths occurring each year due to the lack of safety and health considerations; and
- (d) whether Government would adopt the I.L.O, safety and health convention 1988 as a first step and also ensure medical insurance and safety of workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROAD-CASTING (SHRI RAMJI LAL SUMAN): (a) Yes, Sir.

- (b) and (c) No such data is being collected by the Ministry.
- (d) It may not be possible for the present to ratify the convention.

बोफोर्स तोप तीर से संबंधित शस्ताबेजों का भारत सरकार को सौंपा जाना

505 थी भुनील बहुराय : क्या प्रधान मंत्री यह बताते की कृप करेंगे कि :

- (क) क्या स्विटजरनेट सरकार न बीफीर्स तीप और ने नंबीयट दल्लानेड कारत सरकार की भीत दिये हैं । और
- (च) बन्ता भीरो स्था है और सरकार की उस पर हा अनिक्या है ?

रक्ता बंद्यामा । गावन दंदन (श्रह खो क दिल्प किए) : (क्ष) खो : (ख) ेशिय जान ब्यू में के प्रनुस र 'ज्यारिन' मैंक में एक जान (एकाउंट) संबंधी इस्तानेज स्वस प्राथण स्था जरा सरकार को गिंप दिंग गये हैं। मानक स्थानक्य में निर्णयात्रीन है इस्तिये इस मन्त्रंत्र में ब्यौर प्रकट नहीं नियो जा समते।

उल्फा के विरुद्ध सार्यधाही

506. श्री शंका स्वाल सिंह : श्री गी०जी० स्वेस : श्री गुण्यास सामगुष्त :

क्या प्रधान मंत्री यह बदाने की कृपा करेंगे कि :

 (क) असम में विशेषकर राष्ट्रपति
 शासन लागू किये जाने के पश्चात उल्फा उग्रवादियों के विरुद्ध की गयी कार्रवाई में उग्रवादियों ग्रौर सुरक्षा कर्मियों सहित कितने व्यक्ति मारे गये हैं और कितने वायल हये हैं तथा ग्रब तक कितनी गिरफ्तारियां की गई हैं ग्रीर इन उग्र-व दियों से कितने हथियार बरामद किये गये हैं :

Written Answers

- (ख) उपवादियों के ठिकानों बरामद किये गये शवों की संख्या कितनी है और उनकी पहचान संबंधी ब्यौरा क्या
- (ग) उल्फा उग्रवादियों की ग्रनमानित संख्या कितनी है :
- (घ) क्या इन उल्फा उग्रवादियों को विदेशों से सहायता मिल रही है; ग्रीर
- (ख) यदि हां, तो उसका ब्यौरा क्या

गृह मंत्रालय में राज्य मंत्री तथा सुचना ग्रीर प्रसारण मंत्रालय में राज्य मंत्री (श्री सुबोध का त सहाय): (क) राष्ट्रपति शासन लाग करने के बाद मारे गये तथा घायल हये, व्यक्तियों, बरामद किये गये शस्त्र तथा की गयी गिरफ्तारियों के ब्यौरे निम्न प्रकार हैं :

- (1) मारे गये सुरक्षा कर्मचारी 2 घायल हये सुरक्षा कर्मचादी 11
- (2) मारे गये उल्फा उग्रवादी 3 घायल हये उल्फा उपवादी 5
- (3) बरामद किये गये शस्त्र 441
- (4) गिरफ्तार किये गये व्यक्तियों की संख्या 1269
- (ख) राष्ट्रपति शासन लाग बाद बरामद किये गये शव 26
- (ग) अलग अलग रिपोर्ट प्राप्त हुई हैं ग्रौर वास्तविक ग्रांकडे देना बहुत कठिन 島1

(घ) तथा (ङ) उपलब्ध मुचना के श्रनसार उल्फा के लोगों ने सीमापार उग्रवादी समहों से प्रशिक्षण तथा हथियार प्राप्त किये।

to Questions

Constitution of Vidarbha, **Marathwadaand Konkan Statutory** DevelopmentBoar

- 507. DR. BAPU KALDATE; Will the PRIME MINISTER be pleased to state;
- (a) whether the former Prime Minister, Shri Vishwanath Pratap Singh, had, on the 15th August, 1990 announced Government's intention to constitute Vidarbha, Marathwada and Konkan Statutory Development Board under Article 371(2) of the Constitution:
- (b) whether Government propose to bring any legislation in this regard;
- (c) if so, what steps have been taken in this regard;
- (d) if the reply to part (b) above be in the nagative, what are the reasons therefor;
- (e) whether backward regions in Bihar, Madhya Pradesh and Uttar Pradesh have also been identified for constituting statutory development boards in those States; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI **SUBODH** KANT SAHAY): (a) Yes, Sir.

(b), (c) and (d) The earlier proposal of the Government of Maharashtra was for issuing President's Order in terms of article 371(2) of the Constitution to facilitate establishment of separate Development Boards for Vidarbha, Marathwada and the rest of Maharashtra, The revised proposal suggests inclusion of Konkan in article 371(2) and for making a change in the provision relating to "the special responsibility" of the Governor. The proposals have been examined in the Ministry.

(e) and (f) The economic development, of backward regions is primarily the responsibility of the State Government concerned and is part of the larger developmental strategy and programmes. These aspects are taken care of by the State Governments while formulating their plans.

[Transferred to the 3rd January 1991]

Revitalisation of Bharat Ophthalmic Glass Ltd.

509. SHRI SUNIL BASU RAY; Will the PRIME MINISTER be pleased to state:

- (a) whether Government have prepared any plan for the revitalisation of the Bharat Ophthalmic Glass Ltd;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c) The working of Bharat Ophthalmic Glass Limited Durgapur is being regularly monitored by Government and steps are taken for effecting improvement in its performance. This includes upgradation of the existing technology.

Use of alcohol as petroleum substitute

- 510. SHRI VIREN J. SHAH; Will the PRIME MINISTER be pleased to state;
- (a) whether the Planning Commission had made Plan panel exercises during 1979 for promoting use of alcohol using agricultural surpluses as a substitute of petroleum;
- (b) if So, in view of the Gulf crisis and increase in crude price whether the Planning Commission would rework these exercises in the present scenario; and
- (c) whether any serious study has been carried out on the possibilities of liquification of coal as a substitute for crude oil using German or South African Technology?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) The Planning Commission had set up a Working Group on Energy Policy in December, 1977 whose Report was received in November, 1979. The Working Group had recommended that the possibilities of introducing producer gas powered vehicles and the use of alcohol to substitute petrol/diese] should be studied and necessary efforts should be initiated in this direction at the earliest. An inter-Ministerial Committee set up by the Ministry of Petroleum and Chemicals explored the possibilities of using alcohol as motor fuel in transport sector. The Report of the Committee was submitted in July, 1989. The Committee opined that surplus alcohol was not available on a sustained basis in this country for use as motor fuel and it should be used only for producing value added chemicals.

to Questions

- (b) In the context of present Gulf crisis, a Steering Committee has been constituted by the Ministry of Petroleum and Chemicals to examine the inter-fuel substitution possibilities of Ethanol, Methanol, CNG and LPG and to evaluate the options, considering their opportunity cost and techno-economic viability, for total/partial replacement of diesel/petrol.
- (c) Yes, Sir. The Central Fuel Re-seach Institute has been carrying out research and development work on the conversion of coal to liquid fuels for the last two decades.

CBI investigation info corruption case against retired army officer

- 511. SHRI VIREN J. SHAH; Will the PRIME MINISTER be pleased to state;
- (a) whether Government's attention has been drawn to the news item which appeared in the daily "Business & Political Observer" New Delhi, dated 28-11-90 captioned "CBI, army at Loggerheads" on the reported indifference of Army officials to let CBI investigate a corruption case against Major General A. K. Gupta (Retired);

- (b) whether it is a fact that the CBI has located the officer who had escaped military custody near Cuddapah railway station while being brought from Madras to Ahmednagar, for trial by a General Court Martial:
- (c) if so, whether the CBI is awaiting the army to finish the Court Martial; if not, whether CBI would take up the case with '.he army's assent; and

what steps Government propose to take to tackle this matter of serious concern which involves a very high ranking Army official for insider trading, abetting, smuggling and 'supplying substandard provisions at high rates to the IPKF in Sri Lanka?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): fa) Yes, Sir.

- 'b) No, Sir. The accused was arrested by the Andhra Pradesh Police.
- (c) and (d) A General Court Martial is now time-barred under the provisions of the Army Act. However, all possible steps are being taken by the CBT vestigate the case. The Army authorities are extending their fullest cooper; the on-going investigation.

Meeting of Inter-State Council

512. CHOWDHRY HARI SINGH; Wil! the PRIME MINTSTER be pleaded. to state;

whether it is a fact that a meeting of the Inter-State Council took place at New Delhi on 10th October, 1990:

- (b) if so, the details of the partici pants;
- (c) whether it was convened to discuss the Centre-State relations in the light of the recommendations made by the Sarkaria Commission;
- (d) if so, what were the main topics that were discussed at the meeting; and
 - (e) decisions taken at this meeting?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY); (a) Yes, Sir.

- (b) A list of participants is enclosed as statement. (See below)
 - (c) Discussion on the report of the Sarkaria
 - (d) Commission on Centre-Staterelations was
- (e) one of the items on the Agenda,
- (d) In the meeting the report of the Sarkaira Commission on Centre-State relations was taken up for discussion an the members were requested to give their views on the commission's recommendations.

vas decided that a Sub-Commit tee of ihe Inter-State Council may be constituted to examine the recommenda tions of the sarkria Commission on Centre-State relations and give its con crete suggestions to consider wider aspects of Central State relations.

Statement

Ist Meeting n!; he Inter-State Council held on 10.10.1990 at New Delhi

f Members present/attended the meeting

- 1 . Shri V. P. Singh Chairman
 The Prime Minister
- 2. Prof Madhu Dandavate Minister of Finance
- Shri Mufti Mohammed Sayeed Minister of Home Affairs
- 4. Shri Ajit Singh Minister of Industry
- 5. Shri I. K. Gujral Minister of Externa! Affairs
- Shri P. Upendra
 Minister of Information & Broad-casting and Parliamentary Affairs

Shri Subodh Kant Sahay, Minister of State in the Ministry of Home Affairs, and Shri Anil Shastri Dy. Minister in the Ministry of Finance also attended the meeting.

List of Chief Ministers (or their representations) attending the first Inter State Council meeting being held on 10.10.1990

- Shri R. K. Khrimey, Minister (Finance), Arunachal Pradesh.
- 2. Shri Lalu Prasad, Chief Minister, Bihar
- 3. Dr, Luis Proto Barbosa, Chief Minister, Goa.
- Shri Chimanbhai Patel. Chief Minister. Gujarat.
- 5. Shri Hukum Singh, Chief Minister, Haryana.
- Shri Jagdev Chand. Minister, P.W.D. Himachal Pradesh.
- 7. Shri G. C. Saxena, Governor,

Jammu & Kashmir.

shri E. K. Nayanar, Chief Minister, Kerala.

- Shri Sunder Lal Patwa, Chief Minister, Madhya Pradesh.
 - Shri Sharad Pawar, Chief Minister, Maharashtra.
- Shri R. K. Ranbir Singh. Mmister, Manipur.
- 12. Shri B. B. Lyngdoh. Chief Minister, Meghalaya.
- 13. Shri J. Lalsangzuala. Finance Minister, Mizoram.
- 14. Shri Vamuzo, Chief Minister, Nagaland.
- Shri Biju Patnaik, Chief Minister, Orissa.

- Shri Virendra Verma, Governor, Punjab.
- 17. Shri Bhairon Singh Shekhawat, Chief Minister, Rajasthan.
- Shri P. B. Gurung, Minister for Agriculture, Irrigation & Co.op. Sikkim.
- 19. Shri S. R. Majumdar, Chief Minister, Tripura.
- Shri M. Karunanidhi, Chief Minister, Tamil Nadu.
- Shri Mulayam Singh Yadav, Chief Minister, Uttar Pradesh.
- 22. Shri Jyoti Basu, Chief Minister West Bengal.
- Air Chief Marshal (Retd.)
 Shri Arjan Singh, : Lt. Governor of Delhi.
- 24. Shri D. Ramachandran. Chief Minister. Pondicherry.
- Shri Khurshed Alam Khan, Governor of Goa & Administrator of U.T. of Daman and Diu & Dadra & Nagar Haveli.
- Lt. General R. S. Dayal, Lt. Governor, Andaman & Nicobar.

National Integration Council on Babrl issue

- 513. CHOWDHRY HARI SINGH: Will the PRIME MINISTER be Pleased to state:
- (a) whether it is a fact that the National Integration Council has left the Babri issue to the verdict of the Court; and
- (b) if so, whether Government would ensure that the Court's verdict on this

issue is respected by the parties to the dis. pute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) At the last meeting of the National Integration Council held at Madras on September 22nd 1990, it was resolved that while the Court verdict should be respected by all, there should be a continuing dialogue and the religious leaders of the two communities should take initiative for resolving this issue amicably.

(b) Government is undertaking a fresh initiative to resolve the issue through discussions with various people including the religious leaders so that a consensus solution could be enolved in the matter. If the issue could not be resolved amicably. Government would abide by the Court verdict.

VHP's stand on construction of Ram Temple at Ayodhya

- 514. CHOWDHRY HARI SINGH: Will the PRIME MINISTER be pleased to state:
- (a) whether Government are aware that Vishwa Hindu Parishad is determined to go ahead with the construction of Ram Temple at Ayodhya;
- (b) if so, what action Government are contemplating to avoid a possible tension there; and
- (d) whether Government would enter into a dialogue with the parties to the dispute to find an amicable solution thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c) Government's

eflorts to find an amicable solution to the dispute through negotiations are continuing.

Para-military forces deployed at Ayodhya

- 515. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to state:
- (a) the number of nature of para-mili tary forces deployed by the Central Government to check kar seva at Ayo dhya.
- (b) the number of days and dates for which these forces were deployed at Ayodhya;
- (c) the expenditure incurred on their deployment, date-wise; and
- (d) the level at which the decision to deploy these forces was initiated and im plemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) At the request of the State Government of U.P., Central Para-Military Forces were made available to the State Government in October and November 1990 for deployment in Ayodhya and other places.

(b) to (d) The required information is being collected from the State Government and will be laid on the Table of the House.

Action against Kar Sevaks in the country

- 516. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased *to* state:
- (a) the number of Ka_r Sevaks injured, killed and arrested at various places of the country before the commencement of

Kar Seva at Ayodhya, date-wise and place-wise;

- (b) the steps being taken to rehabilitate those injured and the nature of compensation paid to the dependents of those killed; and
- (c; the amount of money already paid in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c) Information is being collected and will be laid on the Table of the House

Reservation of Group A' posts for SCS/STs in Scientific Departments

- 517. SHRI J. S. RAJU Will the PRIME MINISTER be pleased to state:
- (a; whether Government have issued any orders for reservation in Scientific and Technical posts for SCs|STs in Scientific Departments only upto the lowest rank of Group A posts;
- (b) if so whetherGovernment are aware that this ordercontraverces the constitutional provisions of articles 16 and 335 in depriving themof the entry into Public Services;
- (c) whether Government are also aware that the absence of provision for reserva tion to SCs|STs in Scientific and Techni cal posts upto pay scale of Rs. 2200-4000 has denied representation to Scheduled Castes 'Scheduled Tribes;
- (d) if so, whether Government propose to extend the reservation in the Scientific and Technical posts carrying the pay scale of above Rs. 2200-4000; and
- (e) what steps have been taken to give social justice and adequate representation to Scheduled Castes|Scheduled Tribes in Scientific Department?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (d) Reservation for SC and ST applies to appointments to al) posts including scientific and technical posts except in such of the Scientific and Technical posts which are above the lowest rank of Group 'A' and are meant for conducting or organising, guiding and directing research which have been exempted from the purview of reservation orders These orders regarding exemption of certain categories from the purview of reservation orders have been in force from 1975 and are in conformity with the Constitutional provisions.

(e) A large number of concessions like age relaxation, full examination fee exemption, free pre-recruitment coaching facilities, relaxation in experience qualification in direct recruitment no limit on number of chances for appearing in competitive tests, relaxation of standard of suitability, non-adjustment Of meritorious SC|ST candidates against reserved vacancies in direct recruitment etc. have been given to SC|ST candidates with a view to ensure their adequate representation in the services.

Reservation for SCs and STs under the Scientific Policy Resolution

- 518. SHRI J. S. RAJU: Will the PRIME MINISTER be pleased to state:
- (a) whether there is any provision in the Scientific Policy Resolution of 1958 for reservation for Scheduled Castes/ Scheduled Tribes in the Scientific and Technical posts in all the Scientific Departments;
- (b) if not, whether Government are aware that the absence of such provision of reservation for Scheduled Castes/Scheduled Tribes contravenes the articles 16 and 335 of the Constitution of India and latest Government policies; and
- (c) whether Government propose to amend the Scientific policy Resolution of 1958 and the subsequent orders in this regard to give social justice and equal

share to Scheduled Castes/Scheduled Tribes in all the Scientific Departments?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) The Scientific Policy Resolution of 1958 reiterates the commitment of the Government to secure for the people of the country all the benefits that can accure from the acquisition and application of scientific knowledge. The Scientific Policy Resolution does not deal with the reservation policy with regard to Scheduled Cast/Schedule Tribe.

(b) and (c) Questions do not arise.

Reservations to SC|ST in Scientific Institutions

519. SHRI J. S. RAJU: Will the PRIME MINISTER be pleased to state:

- (a) what is the total number of SC/STs in Group A, B, C and D employees in the Scientific Departments, Institution, Laboratories, Offices of Science and Te chnology Atomic Energy, Space, Scientific and 'industrial Research, Electronics, Ocean Development and Bio-Technology;
- (b) whether reservation quota for SC/ST employees has not been filled;
 - (c) if so, the details thereof; and
- (d) whether Government propose to take any special effort to complete that entire reservation quota particularly for the Senior Scientific posts which carry pay scale of Rs. 3000-4500 and above and so, what are the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (d) As there are a large number of Institutions, Laboratories in the Scientific Departments in the country, the information from these Departments, Institutions and Laboratories is being collected. This will be laid or the Table of the House.

Expenditure for SCs/STs in the Science and Technology Section

- 520, SHRI J. S. RAJU: Will the PRIME MINISTER be pleased to state: -
- (a) whether it is a fact that Govern ment had spent an amount of Rs. 7535 crores upto the end of the Seventh Five Year Plan under Science and Technology Sector;
- (b) if so, the amount spent on the programmes/schemes under Science and Technology sector for the benefit of Scheduled Castes/Scheduled Tribes; and
- (c) what steps Government propose to take during the Eighth Five Year Plan to ensure due share for Scheduled Castes/ Scheduled Tribes in Scientific Sector?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Expenditure under Science and Technology Sector during the Seventh Five Year Plan period (1985—90) is Rs. 8299 crores (anticipated expenditure).

(b) and (c) Information is being collected and will be laid on the Table of the House.

Naming of Bombay as Mumbai

- 521. SHRI PRAMOD MAHAJAN: Wil] the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that Govern ment propose to change the name of the city of Bombay to Mumbai and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) No such proposa) is under consideration at present.

(b)Does not arise.

Commission of Inquiry on Ram Janan Bhoomi-Babri Masjid issue

522. SHRI SYED SIBTEY RAZI: SHRI KRISHNA KUMAR BIRI A

Will the PRIME MINISTER be pleased to state:

- (a) whether Government have received any proposal to set up a Commission of Inquiry to settle the vexed issue of Ram Janam Bhoomi-Babri Masjid issue;
- (b) if so, the details thereof along-with the other proposals made in this regard;
- (c) whether the said proposal for appointment of a Commission has since been accepted for implementation; and
- (d) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) No such proposal has been received by the Government.

(b) to (d) Does not arise.

दिल्ली पुलिय के हैंड कांस्टेबन (लिपिक वर्गीय) पद के लिए परीक्षा

523. श्रीमती सूर्यकाता पाटील : कुमारी चद्रिका प्रेमजी शेनिया.

क्या प्रधान मंद्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली पुलिस द्वारा हैंड कांस्टेबल (लिपिक वर्गीय) पद पर नियुक्ति के लिए ग्रायोजित लिखित परीक्षा के प्रश्न पत कुछ ग्रधिकारियों की मिलीभगत से 26 ग्रगस्त, 1990 को परीक्षा शुरू होने से पहले ही बता दिए गए थे;

- (ख) यदि हां, तो इस मामले मे दोषी पाए गए अधिकारियों/कर्मचारियों के विरुद्ध क्या कार्यवाही की गई है;
- (ग) यदि ऊपर भाग (ख) का उत्तर नकारात्मक है, तो उसके क्या कारण हैं:
- (घ) क्या यह भी सच है कि उपरोक्त परीक्षा के प्रश्न पन्न बता दिए जाने के बाद, पूर्व घोषित परीक्षा पाठ्यक्रम को अनदेखा करते हुए उसी दिन जल्दबाजी में नए परीक्षा पन्न तैयार किए गए जिसके कारण उक्त लिखित परीक्षा सुबह 9.00 के अपने निर्धारित समय पर शुरू होने के बजाए वास्तव में चार-पांच घंटे विलम्ब से शुरू हुई; और
- (ङ) यदि हां, तो इस संबंध में ब्यौरा तथा पूर्व-निर्धारित पाठ्यक्रम से हटकर नए प्रक्त पत्र तैयार करने के पीछे क्या उद्देश्य है ?

गृह संवायल में राज्य मंत्री तथा सूचना और प्रसार मंत्रालय में राज्य मंत्री (श्री सुबोध कात सहाय) : (क) जी नहीं, श्रीमान।

- (ख) श्रीर (ग) प्रक्त नहीं उठता।
- (घ) और (ङ) जी नहीं श्रीमान्, तथापि, कुछ प्रशासनिक कारणों से परीक्षा शुरू होने में विलम्ब हुआ।

Manufacturing of Bofors guns

- 524. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to take up manufacture of Bofors guns, starting with the production of spares for the gun, in collaboration with the Swedish company;
- (b)if so, what are the details thereof, stating the estimated cost involved in the project and the nature of the Swedish collaboration in the venture; and
- (c) whether any final decision has been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH), (a) A proposal for indigeneous manufacture of 155 mm FH 77 B Gun and ammunition system is under consideration of the Government.

- (b) It is not in the public interest to disclose the details of the proposal.
 - (c) A final Decision is yet to be taken.

Documents relating to Bofors issue

- 525. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have received ceriain documents in connection with the Bofors issue if so, what are the details thereof; and
- (b) whether Government proposes to lay Bofors papers on the Table of the House, if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) and (b) Certain documents have been received from the Swedish and the Swiss authorities. As certain information is covered by obligations of confidentiality and as the entire matter is subjudice, it will not be possible to disclose details or lay such documents on the Table of the House.

Creation of Co-operative Sector in Planning Commission

- 526. SHRI M. M. JACOB: Will the PRIME MINISTER be pleased to state:
- (a) whether there is any proposal under Government's consideration for

the creation of a separate Co-operative sector in the Planning Commission;

to Questions

- (b) whether Government have received any such proposal; and
- (c) if so, what are the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA); (a) There is no proposal under consideration of Government for creation of a separate Co-operative Sector in the Planning Commission.

(b) and (c) No, Sir.

Communal Riots in Rajasthan

- 527. SHRI SANTOSH BAGRODIA: Will the PRIME MINISTER be pleased to state:
- (a) what is the number of communal riots that have taken place during the last twelve months in Rajasthan, city-wise and monthwise; and
- (b) what is the number of people who died in such communal riots there, city-wise and month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b) On the basis of available information, the particulars of the riots during last twelve months in Rajasthan are as under:—

Name of place and date		No. of persons killed
1. Jaipur (27-11-89 to 3-12-89)	5	
2. Ladnu Distt. Nagaur (16-12-1989) 3. Jaipur (24-10-90 to 2-11-90)		4 46
4. Jodhpur (25-10-90 to 2-11-90)	3	
(16-12-1989) 3. Jaipur (24-10-90 to 2-11-90) 4. Jodhpur	3	4 46

Riot-Affected Villages and Families in Gonda, U.P.

528. SHRI SANTOSH BAGRODIA: SHRI BEKAL UTSAHI:

Will the PRIME MINISTER be pleased to state:

- (a) what is the number of villages and families affected due to riots in Gonda villages in U.P.; and
- (b) what steps Government have taken to help the affected people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b) 32 villages/hamlets, were affected, (in which 865 houses were burnt). The State Govt, distributed a sum of Rs. 75.91 lakhs to the riot-affected families/persons.

Indian Navy Ships Missing from the Bay of Bengal

529. SHRI SANTOSH BAGRODIA: SHRI BEKAL UTSAHI:

Will the PRIME MINISTER be pleased to state:

- (a) the number of ships belonging to the Indian Navy lost/drowned or missing during the last five years in the Bay of Bengal; yearwise;
- (b) the number of people died/missing in these accidents; year-wise; and
- (c) whether the Indian Navy has taken any steps to avoid such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) Only one ship, INS Andaman, was lost in a sinking accident in August 1990 in the Bay of Bengal, in the last five years.

(b) Fifteen persons have been reported massing in this accident; bodies of two persons were later recovered

(c) Adequate arrangements exist to prevent such accidents at sea. The findings of the Inquiry Board, ordered to go into the accident, are being studied. Such further measures, as appear necessary, will be taken, keeping in view the findings of the Board.

Ram Janambhoomi-Babri Masjid Issue

- 530. SHRI HARVENDRA SINGH HANSPAL: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have since contemplated any efforts to solve the disputed Ram Janambhoomi-Babri Masjid issue;
 - (b) if so, the details thereof;
- (c) whether Government would accept and implement the verdict of the court in the matter; and
- (d) if so what is the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY INFORMATION BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (d) Efforts to resolve the Ram Janambhoomi- Babri Masjid despute have been continuing. Government has succeeded in Holding a joint sitting of V.H.P. and Babri Masjid Action Committee. Both these organisations have submitted their evidences to substantiate their claims on the disputed site to the Government. Government have made available the copies of relevant documents to the parties concerned. The next meeting is scheduled to be held on January 10, 1991.

महाब्द्रिमे चीनी-कारखाने खेलने के लिए प्रार्थना पत

53 गुशीविवास राव राशाव पाटिलाः

क्या प्रधान मंत्री यह बताने की कृपाकरोंगे कि:

(क) क्या यह सच हैं कि मिहार खू में चीनी-कारखाने खोलने के लिए बहुत से प्रार्थना-पत्न सरकार के पास विचाराधीन हैं ;

- (ख) यदि हां, तो उनका ब्यौरा क्या है ;
- (ग) सरकार इन ग्रावेदनपत्नों को कब तक निपटाने का विचार रखती है;
- (घ) इस संबंध में सरकार की नई नीति क्या है?

प्रधान मंत्री कार्यालय में राज्य मंत्री (श्री कमल मोरारका): विवरण

- (क) 30 नवम्बर, 1990 की स्थिति के श्रनुसार, महाराष्ट्र राज्य में चीनी के नये कारखाने लगाने के लिए 139 श्रौद्योगिक लाइसेंस के श्रावेदनपत्न तथा चीनी के मौजूदा कारखानों में पर्याप्त विस्तार करने के लिए 11 भौद्योगिक लाइसेंस के श्रावेदन पत्न निपटान के लिए लंबित पड़े हैं।
- (ख) लंबित श्रग्वेदनपत्नों के ब्यौरे तब तक प्रकट नहीं किए जाते हैं, जब तक कि सरकार ने उन पर कोई श्रंतिम निर्णय न ले लिया हो।
- (ग) म्रावेदनपत्नों को यथाशीघ्र निपटाने का सरकार का निरंतर प्रयास रहता है।
- (घ) ताः 23 जुलाई 1990 के प्रैस नोट सं. 4 (1990 श्रृंखल) के ग्रुन्सर ग्राठवी पंचवर्षीय योजना के दौरान चीनी के नये कारखानों के लिए लाइसेंस देने तथा चीनी के मौजूदा कारखानों में विस्तार करने के लिए निम्नलिखित सार्गदर्शी-सिद्धांत बनाये गये हैं:—
- (1) प्रति दिन 2500 मी० टन गन्ना पेराई (टी सी डी) की न्यूनतम किफायती क्षमता हेतु नये चीनी कारखानों को लाइसेंस दिया जाता रहेगा । इस प्रकार की क्षमता की कोई अधिकतम सीमा नाहीं होगी । गन्ने की उपलब्धता की दृष्टि से पिछड़े क्षेत्रों अथवा अविकसित

क्षेत्रों के लिए न्यूनतम किफायती क्षमता में कोई छूट नहीं दी जायेगी।

- (2) चीनी के नये कारखानों के लिए लाइसेंस इस गर्त पर जारी किए जायेंगे कि 15 कि मी की तिज्या दूरी में कोई चीनी मिल नहीं है। ग्रावेदक को गन्ने के विकास के लिए कोई प्रमाण-पत/ स्वीकृति पत्न देने की ग्रावश्यकता नहीं है।
- (3) सभी नये लाइसेंस इस शतं के साथ जारी किए जायेंगे कि गन्ने का मूल्य चीनी में खांड की मात्रा के आधार पर देय होगा।
- (4) ग्रन्य बातों के समान रहने पर लाइसेंस देने के लिए निजी क्षेत्र की तुलना में सहकारी क्षेत्र तथा सरकारी क्षेत्र से मिले प्रस्तावों को वरीयता दी जायेगी।
- (5) नये चीनी कारखानों को लाइसेंस मंजूर करते समय शीरा श्रर्थात् श्रौद्योगिक श्रलकोहल श्रादि के प्रयोग के लिए डाउनस्ट्रीम एककों को श्रौद्योगिक लाइसेंस त्रंत दिए जायेंगें।
- (6) 2500 टी सी डी से कम की क्षमता वाले कारखानों को उपर्युक्त किफायती क्षमता तक विस्तार करने के लिए प्राथमिकता दी जायगी।

Kick-backs paid in getting Maruti dealerships

- 532. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:
- (a) whether Government's attention has been drawn to the news item which appeared in the Weekly Magazine "The Week" dated 9th September, 1990 under the caption "Monkey Business in Maruti" wherein an allegation has been made regarding crores of rupees kickbacks being paid to politicians and the company officers to get the Maruti dealership; if so, the details thereof; and
- (b) whether in view of large scale criticism against awarding dealership

of Maruti Government proposes to review the dealership granted by it?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) No dealerships were awarded by Maruti Udyog Limited during the period of the previous Government.

(b) The policy of awarding dealerships of Maruti vehicles has since been reviewed.

Firearms to people in Punjab for Self-Defence

- 533. SHRI SHANTI TYAGI: Will the PRIME MINISTER be pleased "to state:
- (a) whether it is a fact that the Punjab Government plans to provide firearms to a large number of people in the militant-infested rural areas of the State for self-defence;
 - (b) if so, the details thereof; and
- (c) whether Punjab administration have requested teh Central Government for the supply of automatic weapons and if so, what is Government reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c) Under the Scheme for Vigilance Defence, the Government of Punjab have provided arms to number of persons for self-defence. They had also requested for supply of automatic weapons. A number of such weapons have since been issued.

Arrest of Sri Lankan Tamils in Tamil Nadu

- 534. SHRI S. MADHAVAN: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that some Sri Lankan Tamils were arrested in Sep-

tember, 1990 when they were selling AK-47 rifles in a village near Rameswaram in Tamil Nadu;

- (b) what are the details of the action taken against them; and
- (c) what instructions have been given to the Tamil Nadu Government to prevent arms smuggling by Sri Lankan militants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) According to a report received from the State Government, two Sri Lankan Tamils said to belong to the TELO Caders were arrested in a village near Rameswaram on 2nd September, 1990 while trying to sell one AK-47 rifle with some ammunition.

- (b) Both the individuals have been detained under NSA and a case has been registered under the Arms Act.
- (c) Instructions have been given to the State Government to tighten up surveillance of Sri Lanka elements and to have better coordination with Coast guard authorities to contain such acti vities.

Death of Sri Lankan Tamils

- 535. SHRI S. MADHAVAN: Will the PRIME MINISTER be pleased to state:
- (a) whether a large number of Sri Lankan Tamil refugees died when they were crossing the sea to reach Tamil Nadu and if so, what are the details in this regard;
- (b) whether it is a fact that twenty three decomposed bodies of Tamil re fugees were spotted along Thanjavur coast; and
- (c) what steps have been taken by Government to protect the Tamil re fugees who were crossing the sea?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c) The requisite information is being collected and would be laid on the Table of the House.

Nationalisation of Bengal Potteries Ltd.

- 536. SHRI SUKOMAL SEN: Will the PRIME MINISTER be pleased to state:
- (a) whether Government are consider ing nationalisation of Bengal Potteries Ltd.: and
 - (b) if not, what are the reasons thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b) No, Sir. The decision to denotify the undertaking was taken only after the Central Government, having considered the report of the Tata Economic Consultancy Services (TECS) and various other options for revival, had come to the conclusion that it was not possible to make it economically viable.

Video Cassettes provoking communal riots

- DR. G. VIJAYA MOHAN REDDY: Will the PRIME MINISTER be pleased to state:
- (a) whether Government are aware that uncensored video cassettes which provoke communal riots and hatred are in circulation on a. very large scale; and
- (b) if so, what action has been taken by Government to seize these video cassettes and to punish the authors and producers of these cassettes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir-.

(b) The State Governments are vested with adequate powers to take appropriate action in this regard. The Central Government has also issued instructions from time to time to them to enforce the concerned legal provisions.

Bank papers of A.E. services handed over to CBI

538. SHRI PRAMOD MAHAJAN: SHRI KRISHAN LAL SHARMA:

Will the PRIME MINISTER be pleased to state:

- (a) when the Swiss Federal Court decided in favour of the bank papers of the A.E. Services being handed over to the CBI for further investigations;
- (b) whether Government has undertaken follow-up action since then; if so, with what results; and
- (c) when Government received the sec ret portions of the Swedish National Audit, Bureau Report and what follow-up action has been taken and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFFNCE (SHRI LALIT VIJAY SINGH): (a) On 13th Nov.. 1990.

- (b) According to the CBI, necessary follow-up action is being taken by it. The investigations are in progress.
- (c) The secret portion of the Swedish National Audit Bureau Report was received on 24 Dec. 1990 and necessary follow-up action has been taken. The details thereof cannot be disclosed as the matter is still under investigation.

Para-Military forces deployed in Ayodhya

539. SHRI PRAMOD MAHAJAN: SHRI KRISHAN LAL SHARMA:

Will the PRIME MINISTER be pleased to state:

(a) the extent to which various paramilitary forces were deployed in Uttar

Pradesh for stopping kar seva in Ayodhya on the 30th October last;

- (b) whether these forces had pellet guns also;
- (c) if not, the reasons for which several kar sevaks were hospitalised with pellet wounds; and
- (d) whether some outsiders had donned the uniforms of para-military forces(PAC etc. and mingled with them and fired at the kar sevaks; if so, what are the delails in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (d) Maintenance of "Public Order" is primarily the responsibility of the State Government. The Central Government do not generally have such details. However, 198 Companies of para-military forces were placed at the disposal of Govt, of UP.

Bodies of Rain Bhaktas found from Saryu River

- 540. SHRI PRAMOD MAHAJAN: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that bodies of Ram Bhaktas from Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, etc. have been found from Saryu river in Ayodhya after the 30th October, and 2nd November, 1990 with pellet bullet wounds and their hands and waist tide to bags and earthen jars filled with sand so that the dead bodies of Ram Bhaktas may not float and evidence of killings may be erased;
- (b) if so, the names of such persons. Statewise; and
- (c) whether Government would fix the responsibility of shooting them and later drowning the bodies in this manner in Saryu river and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c) The information is being collected from the State Government and the same would be laid on the Table of the House.

Telecasting the views of religious personalities on Rain Janambhoomi issue

541. SHRI ATAL BIHARI VAJPAYEE: SHRI ASHWANI KUMAR;

Will the PRIME MINISTER be phased to state:

- (a) what is the total number of times Shahi Imam of Delhi was shown on TV and his views telecast in the context of the Ram Janambhoomi Temple issue date-wise; and
- (b) the names of Shankracharyas and other Hindu religious saints who were similarly shown on TV and views of the other side on the Ram Janambhoomi issue telecast recently?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Shahi Imam of Delhi was covered by Doordarshan in its news bulletins six times, including three times in visual on 14-10-90, 23-10-90, 24-10-90, 3-11-90, 6-11-90 and 16-11-90.

(b) The names of Shankracharyas and other Hindu religious saints are as under:

Shankracharya of Jyoti Math Jagatguru and

Shankracharya Niranjan Dev Tirath of Puri

Mahant Lal Das

Mahant Sewa Das

Swami Harinarayanand

Swami Prasananji

Swami Vishwesh Teerathji

Dr. Ramvilas DEvji Vidanti, Member,

Shri Ram Janamhhoomi Trust Shri of Hardwar Mahant Maheshwar Devji Gangadasji Nasik. Mahamandaleshwar Santoshi Maharaj of Kashi Mahant Avaidhya Nath

Swami Chinmayanand

Swami Satyamilranand

Ram Bhaklas shot at Avodhva

542. SHRI ATAL **BIHARI** VAJPAYEE:

SHRI ASHWANI KUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether under the command of certain officers of para-military forces, shooting on unarmed Ram Bhaktas took place on the 30th October, and 2nd November, last in Ayodhya at chest and head;
- (b) whether such shooting is contrary to the instructions;
- (c) whether some of these officers were later decorated with honour: and
- (d) if so, what are their names, ranks and dates of their posting in Ayodhya; alongwith the date of decoration?

THE MINISTER OF STATE IN THE MINISTRY OI- HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI **SUBODH** KANT SAHAY): fa) to (d) The Information is being collected and will be laid on the Table of the House.

Problem Of Unemployment

543. SHRI **MURLIDHAR** CHAN-DRAKANT BHANDARE: SHRI MAHENDRA PRASAD:

Will tho PRIME MINISTER be pleased to state:

- (a) whether Government have worked out a programme for solving the problem of unemployment; and
- (b) if so, the estimated layout thereof and the rate of growth of employment per annum contemplated thereunder?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) The Eighth Plan Approach Document propose employment as the central thrust of the Plan. Sub-stantial shifts in the pattern of investment in favour of sectors and activities using less capital and more labour per unit of output have been suggested for the purpose. The proposed strategy emphasises creation of employment opportunities on an increasingly larger scale in the normal process of development. At the same time, it recognises the need for special programmes designed to offer guaranteed work to the needy as an interim measure.

(b) The target will be to achieve on the average a 3 per cent annual rate of increase in employment over the next decade. The details would be incorporated in the Eighth Plan Document.

Bofors Gun deal case

- 544. SHRI MOHAMMED AMIN: Will the PRIME MINISTER be pleased to state:
- (a) whether Government would pursue the Bofors gun deal case in the interest of the country after gettting the relevent papers from the Swiss authorities now: and
- (b) if so, in what direction and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) Yes, Sir.

(b) The case is under investigation. It will not be in the interest of the investigation to disclose details Or the direction of investigation, at this stage.

राष्ट्रीय महिला आयोग बनाने के बारे में संगढनों की सांग

545 श्री कपिल वर्ना : श्रीमती वीणा धर्मा :

क्या प्रधान मंत्री 11 मई 1990 को राज्य सभा में अंतारांकित प्रश्न सं 540 के दिये गर्ये उत्तर को देखेंगे और बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि महिलाओं के विभिन्न संगठनों ने यह मांग की है कि महिलाओं के लिये श्रायोग बनाने से संबंधित कार्य केवल सरकार पर ही नहीं छोड़ा जाना चाहिए ;
- (ख) यदि हां, तो क्या सरकार इस प्रयोजन के लिए एक पैनल बनाने का विचार रखती है ; और
- (ग) यदि हां, तो उसका व्यौरा क्या है ?

श्रम मंत्रालय में राज्य मंत्री धौर कःयाण मंत्रालय में राज्य मंत्री (श्री रामजी लाल सुमन) : (क) जी हां;

(ख) राष्ट्रीय महिला आयोग अधि-नियम, 1990 के अन्तर्गत की स्वायत्ता की सुरक्षा के लिए पर्याप्त शाक्तियां हैं। अतः इस प्रयोजन के लिए कोई पैनल बनाने की आवश्यकता नहीं।

Vocational training facilities for women

546. SHRI M. VINCENT: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that at present there is an urgent need for starting more vocational training centres for women especially in Tamil Nadu; and
- (b) if so, what steps have been taken to improve the existing vocational training facilities for women?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (b) Yes, Sir.

Following steps are being taken under a World Bank Project to improve the existing Vocational training facilities for women:

- (i) 100 new ITIs/Wings are proposed to be set up in the country. Out of these 5 are in the State of Tamil Nadu;
- (ii) New trades are proposed to be introduced in 64 existing ITIs/Wing; and
- (iii) 4 more Regional Vocational Training Institutes for women (under Central Sector) are proposed to be set up.

Establishing microwave linkage between Ahmedabad and Delhi Doordarshan

- 547. SHRI VITHALBHAI M. PATEL: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that there is a proposal for establishing microwave linkage between Ahmedabad and Delhi Doordarshan;
- (b) whether it is also a fact that ISRO is prepared to provide microwave link between Ahmedabad and Delhi Doordarshan;
 - (c) if so, what arethe reasons for the delay in
- (d) establishingmicrowave linkage between Ahmedabadand Delhi Doordarshan; and
- (e) whether there is also any proposal for establishing microwave linkage to Ahmedabad and Rajkot with other Kendras of Gujarat state for regional network?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Doordarshan's VIII Plan proposals, forwarded to the Planning Commission, contain a provisions for esta-

blishment of a dedicated TV bearing microwave circuit between Ahmedabad and Delhi

- (b) and (c) No such offer has been received.
- (d) Considering the development of wideband microwave circuits in the country, it has been decided to distribute regional TV service in Gujarat via Satellite on availability of suitable capacity. This will also enable Doordarshan to feed programmes from Doordarshan Kendra, Ahmedabad to Doordarshan Kendra, Delhi for inclusion in the National network programmes.

Discussion to resolve Ram Janam Bhoomi Babri Masjid issue

548. SHRI V. NARAYANASAMY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that VHP and Babri Masjid Action Committee have started discussion to resolve the Ram Janam Bhoomi-Babri Masjid issue; and
- (b) whether any workable solution has been arrived on the Ayodhya issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY); (a) Yes, Sir.

(b) Efforts are continuing to arrive at a mutually acceptable solution.

इ सैट 1-डी का दूरदर्शन पर प्रभाव

549 श्री कपिल वर्मा : श्रीमती वीणा वर्मा :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि इनसैट 1 —डी के समलत पूर्वक छोड़े जाने के पश्चात् दूरदर्शन केन्द्रों की संख्या में और वृद्धि किये जाने की सम्भावना बढ गई है;

- (ख) यदि हां, तो क्या सरकार प्रसारण समय बढ़ाने पर विचार रखती है;
- (ग) क्या यह सच है कि एशिया महाद्वीप में व्यावसाधिक उपग्रहों के जाल विछने के कारण सरकार देश के गांवों में डिस्क एटेना द्वारा दूरदर्शन व विश्व के कार्यक्रम देखने की सुविधा प्रदान करने का विचार रखती है; और
- (घ) यदि हां, तो क्या सरकार प्रसारण कानुनों में संशोधन करने का विचार कर रही है?

गृह मंत्रालय में राज्य मंत्री तथा सूचता और प्रकारण मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय): (क) और (ख) दूरदर्शन केन्द्रों की स्थापना तथा दूरदर्शन कार्यक्रमों की अवधि में वृद्धि का इनसेट 1-डी उपग्रह से सीधा सम्बन्ध नहीं है।

(ग) और (घ) दूरदर्शन कार्यक्रमों के साथ प्रत्यक्ष संग्रहण पद्धतियों की स्थापना, वर्तमान व्यवस्था के ग्रंतर्गत ग्रा जाती है।

ग्रगले धित्तीय धर्व के लिए योजना का प्रारूप ग्रीर योजना ग्रन्थकाश

> 550. श्रीमती बीजा धर्मा : श्री कपिल धर्मा : डा० येलामनिधली शिवाजी :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि सरकार ने सरकारी खर्च में कमी करने के आदेश जारी किये हैं; यदि हां, तो उसका ब्यौरा क्या है और उसके परिणामस्वरूप कुल कितनी बचत होने की संभावना है;
- (ख) क्यां यह सच है कि झगले वित्तीय वर्ष की योजना का प्रारूप तैयार करते समय कुछ पिउली बोजनाओं में

कांट-छांट किये जाने की संभावना है ताकि नयी योजनाओं को शामिल किया जा सके; यदि हां, तो उसका ब्यौरा नयां है; ग्रीर

(ग) क्या देश में राजनीतिक अनिष-चततः ग्रीर ग्राधिक संकट को देखते हुए योजना अवकाश रहेगा; यदि हां, तो उसका ब्यौरा क्या है ग्रीर योजना अवकाश की अवधि क्या होगी?

प्रधान मंत्री कार्यालय में राज्य मंत्री (श्री कमल मोरारका) : (क) जी, हां। सरकार ने सरकारी खर्चे में कमी करने के श्रादेश जरी कर दिए हैं। इन ग्रादेशों में अन्य के साथ-साथ टेलीफोन, गैसोलीन, विजली, यावा, मनोरंजन के सभी प्रकारों, नये वाहमों की खरीद इत्थादि पर व्यय में कटौती गामिल है। चंकि इस प्रकार की मदों पर होने वाला व्यय केन्द्रीय रूप से संकलित नहीं किया जाता, इसलिए इनसे हो सकने वाली संभावित बचत की माला का निर्धारण करना संभव नहीं है।

(ख) ग्राटवीं पंचवर्षीय योजना का मसौदा तैयार करने से संबंधित कार्य चल रहा है और इस प्रक्रिया में सभी विद्यमान स्कीमों की समीक्षा की जाती है ताकि प्रगति का ग्रांकलन और भविष्य में इन्हें जारी रखने के संबंध में निर्णय लिया जा सके। साथ ही, योजना में शामिल करने के लिए नई स्कीमों पर ग्रलग से विचार किया जा रहा है।

(ग) जी, नहीं ।

कश्मीरी ब्रातंकचादियों पर वीडियो कैसेट

551. श्रीमती सूर्यकाता पाटिल : कुमारी चिव्हिका प्रेमजी केनिया:

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि हाल ही में सेंसर काननों का उल्लंघन करते हुए "आञ्जवर वीडियो" द्वारा एक बीडियो

कैसेट जारी किया गया है जिसमें कश्मीरी आतंकवादियों को राष्ट्र विरोधी बयान देते हए दिखाया गया है ;

to Questions

- (ख) इस कैसेट के जारी करने से पहले सेंसर काननों का पालन न किए जाने के क्या कारण हैं;
- (ग) जिस प्राधिकारी ने इस कैसेट के प्रदर्शन की अनुमृति दी है उसके विरुद्ध क्या कार्रवाई की गई है ;
- (घ) इस कैसेट के निर्माता विरुद्ध क्या कार्रवाई की गई है; ग्रीर
- (ङ) यदि उपर्यक्त भाग और (घ) का उत्तर "ना" है तो क्या कारण है ?

गृह मंबालय में राज्य मंत्री तथा सूचना ग्रौर प्रसारण मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय) : (क) ग्रीर (ख) "ग्राब्जर्वर न्यूज चैनल" के नवम्बर, 1990 के ग्रंक में कश्मीरी आतंकवादियों पर एक समाचार दिया गया था। इस ग्रंक का चलचित्र ग्रधिनियम, 1952 के उपबंधों तथा उसके सरकार द्वारा जारी किये गये मार्गनिर्देशों के अनुसार केन्द्रीय फिल्म प्रमाणन द्वारा प्रमाणन कर दिया गया था।

(ग) से (ङ) ये सवाल पैदा ही नहीं होते ।

Second TV studio in Madras and Second Channel of Trivandrum TV Station

- 552. SHRI M. VINCENT: Will the PRIME MINISTER be pleased to state:
- (a) whether there is a proposal to construst a second T.V. studio in Madras:
- (b) if so, the details thereof and the estimated cost; and
- (c) when the second channel vandrum T.V. station would be started?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b) Yes, Sir. Establishment of additional studio facilities at Madras to cater to the requirements of Second Channel TV service originating from Doordarshan Kendra, Madras at a capital cost of Rs. 672.40 lakhs is under implementation as a spill-over scheme from the Seventh Plan. The facilities would comprise a studio measuring about 120 sq. mts. along with associated technical areas, equipped with professional grade colour equipment.

(c) Establishment of Second Channel TV service at Trivandrum depends upon the overall size of the Plan outlay to be made available by the Planning Commission

Setting up of Titanium Dioxide plant i,, Tamil Nadu

- 553. SHRI M. VINCENT: Will the PRIME MINISTER be pleased to slate:
- (a) what is the total production of il luminate from the Indian Rare Earth. Manavalakuruchi per annum;
- (b) whether Government have any proposal under their consideration to start Titanium Dioxide plant in Tamil Nadu;
- (c) if so whether it would be started near Manavalakuruchi where there are abundant mineral resources; and
 - (d) if so, details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Production of Ilmenite during the last three years has been as follows:

1987-88	1988-89	1989-90
62627 MT	78882 MT	739617NT

(b) At present the company has no plans on its own to set up a Titanium Dioxide plant in Tamil Nadu. However, consultations are going on between TIDCO and IRE for the development of downstream industries, including a Titanium Dioxide Plant based on ilmenite to be supplied IRE.

- (c) No, Sir.
- (d) Does not arise.

High Power Trausmisnion Station at Nagercon

- 554. SHRI M. VINCENT: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have any Plan to put up a High-Power Transmission Station in place of the present low-power transmission in Nagercoil; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b) No, Sir. There is no such proposa] under the consideration of Government.

Cellular Jail at port Blair as a National Monument

- 555. SHRI SHABBIR AHMAD SALA-RIA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the Cellu lar Jail in Port Blair was declared a Na tional Monument in 1979 but is still being used as a jail;
- (b) whether Government would con struct a new Jail at Port Blair and relieve the National Monument; and
- (c) whether it is also a fact that four out of seven wings of National Monu ment have been dismantled; if so, the rea sons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE

MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

- (b) After declaration of Cellular Jail as National Monument, A&N Administration has decided to construct a new jal. Site for the Jail Complex has been finalised. Construction work has also started.
- (c) During the second world war, due to bombing and also by an earth-quake sometime in 1942-43, all the seven wings of the Cellular Jail had suffered damages. Restoration of 4 wings was not found feasible. However the remaining three wings that suffered comparatively less damage have been restored and are being maintained properly.

Size of Indian Army vis-a-vis Pakistan

556. SHRI KRISHNA KUMAR BIRLA; Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware that the Pakistani army has grown fast in the last two years while the size of the Indian army has been trimmed down-
- (b) if so, what is the reaction of Government on the increase in the size of Pakistani Army; and
- (c) whether Government propose to increase the size of the Indian Army in view of steep increase in the size of Pakistan Army?

THE MINISTER OF STATE JN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) Government are aware of the increase in size of the Pakistani Army and acquisition of sophisticated weapons far beyond its legitimate defence requirements,

(b) and (c) Government keep a close watch on all developments which have a bearing on our national security and take appropriate measures to ensure full defence preparedness.

Security on Indo-Pak borders

- 557. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:
- (a) whether there is any persistent demand to create a security belt on Indo-Pak borders to check the infiltration of Pakistani agents into the country;
- (b) whether Government propose to take any action in this regard; and
- (c) if so, the details thereof and by when complete security belt would be created at the border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY); (a) to (c) There is no such proposal under consideration of the Government at present.

Gadgil formula

- 558. SHRI KRISHNA KUMAR BIRLA: Wil] the PRIME MINISTER be pleased to state:
- (a) whether the revised Gadgil formula on Central Assistance to States has been accepted by all the State Governments;
- (b) if so, whether some State Govern ments have urged the Centre to take the area factor into consideration before granting Central Assistance to any State;
- (c) if so, what is Government's reaction thereto; and
- (d) what are the guidelines adopted to provide Central assistance to State Gov ernments?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Deputy Chairman announced the revised Gadgil formula as consensus formula.

- (b) Yes, Sir.
- (c) The States having large acta are to be allocated Central Assistance under special development problems. One of the; special development problems together

earring 15 per cent weight in the revised Gadgil formula is "Exceptionally sparse or thickly populated areas."

(d) Datails of the revised Formula are given in the enclosed Statement

Statement Brief note on distribution of Central Assistance for State plans during eighth plan (1990—95)

Distribution of Central Assistance for States for Seventh Plan (1985—90) was made under modified Gadgil formula as approved by the National Development Council in August, 1980. In the context of Eighth Five Year Plan (1990—95), further revision of the existing formula was considered by the NDC in its meeting held on 11th October, 1990. The

principles as now approved under the revised formula are briefly indicated below:—

- (i) From the total Central assistance a reasonable amount for special area programmes *viz*. Hill areas, tribal areas and border areas is to be set apart.
- (ii) From the balance, 30 per cent amount is to be set apart for meeting the requirements of 10 special category State-(including North Eastern Council).
- (iii) The balance 70 per cent amount is to be allocated among 15 non-special category States according to the criteria laid down below:--

Weights (%)

		Existing Formula	Revised Formula
1.	Population	60	55
2.	Per capita income		
	 (i) Stales with per capita income below national average based on deviation method (ii) All States based on distance from the highest per capit 5 	20 a income	20
3.	Tax Effort .	10	
4.	Fiscal Management		5
5.	Special Problems (Special Development Problem)	10	15
	Total	; J00	100

- 2. Special development problems would cover (1) coastal areas (2) special environmental issues (3) flood and drought prone areas (4) exceptionally sparse or thickly populated areas (5) special financial difficulties for achieving minimum reasonable plan size (6) desert problems (7) problems of slums in urban areas.
- 3. It has also been decided that the overall gain or loss to any State under the. reviws formula as compared to the
- existing formula is to be restricted to the maximum of 7 per cent.
- 4. The pattern of Central assistance to Assam and Jammu & Kashmir will also be the same as for other Special category States *i.e.* 90 per cent grant and 10 per cent loan.
- 5. Keeping in view the points raised by certain States, Deputy Chairman responded by saying that "We will sit together and on the basis of new allocations that

will be made in the Plan, we will try to workout what will be available under the new formula". Chairman also said that "We will have one round more with every State. We will not rush with it. If any State is going to face a serious problem, we will take cognizance of it."

Thorium fuelled nuclear power plants

559. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to establish nuclear power plants fuelled by thorium in the country.
- (b) if so whether Government have since examined the possibility of putting up such power plants in the country; and
- (c) if so, to what extent thorium based power plants would be more effective for the security of the country?

THE MINISTER OF STATE IN THE. PRIME MINISTER'S OFFICE (SHR1 KAMAL MORARKA): (a) Yes, Sir. India's Nuclear Power Programme coes envisage large scale use of thorium which has to be converted into fissile Uranium-233 before using it as fuel in the Nuclear Power Plants. Thorium based ruclear reactors are still in the R&D stage and it will be around the year 2000 that various aspects of research will be completed. It is only after that the Government shall examine the schedule for setting up thorium based nuclear power plants keeping in view the overall power situation in Ihe country at that time. Meanwhile, a modest beginning has been made by building small reactors using Uranium-233, as part of our programme on thorium utilization. Purnimaexperimental reactor has commissioned in November 1990 at the Bhabha Atomic Research Centre und 30 KW Kamini reactor will go critical soon at the Indira Gandhi Centre for Atomic Research at Kalpkkam.

(c) With the increased demand for power in future, the thorium based nuclear power plants will offer a better alternative to the country because of the larger availability of thorium as compared to uranium.

ULFA militants in Assam

- 560. DR. NAGEN SAIKIA: Will the PRIME MINISTER be pleased to state:
- (a) what is the number Of ULFA militants apprehended by the Army in Assam so far;
- (b) whether it is a fact that the arrested persons are only innocent people and not ULFA militants; and
- (c) if so, by when such wrested innocent persons would be released?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) As per information available upto 24-12-1990, 486 ULFA militants were apprehended by the Army.

- (b) No, Sir.
- (c) Where it is revealed that the person arrested has no links with ULFA, he is released.

People killed in Punjab and Assam

- 561. DR. NAGEN SAIKIA: Will the PRIME MINISTER be pleased to state:
- (a) the number of people killed by the militants in punjab during the last twelve months:
- (b) the number of persons killed in Assam by ULFA during the same period; ana
- (c) the reasons for which the Disturbed Area Act and the Armed Forces (Special Powers) Act have not been promulgated in Puniab?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b) 2380 persons have been killed by the militants in Punjab and 54 persons have been killed in Assam by ULFA during the period.

(o) Both the Acts are inforce in selec-led sensitive areas in Punjab.

Violence and crimes in Punjab, Delhi and Assam

562. DR. NAGEN SAIKIA; Will the PRIME MINISTER be pleased to state the comparative figures of killing of per sons, bomb blast looting and cases of humiliating women during the last twelve months in Punjab, Delhi and Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): The information is being collected and will be laid on the table of the House.

Violence in Assam

- 563. DR. NAGEN SAIKIA: Will the PRIME MINISTER be pleased to state:
- (a) what is the number of people who lost their lives in the violence committed by ABSU during the last twelve months; and
- (b) the number of people who lost their lives in the violence committed by ULFA in Assam during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) 142 people were killed in the violence attributed to ABSU during the last twelve months.

(b) 54 persons were killed in the vio lence attributed to ULFA during the last twelve months.

Role of foreign equity participation in the Industrial Policy

- 564. PROF. CHANDRESH P. THA KUR; Will the PRIME MINISTER be pleased to state:
- (a when the new Industrial Policy would be ready and announced;
- (b)what would be the likely role of foreign equity participation in Industrial Development in the near future; and
- (c) what would be the shape of Pub lic Sector Enterprises in the next four years in terms of (a) net investment (b) their dispersal in depressed regions like North Bihar and (c) the industry profile?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b) The measures contained in new Industrial Policy are under consideration of the Government.

(c) As the Eighth Five Year Plan is yet to be finalised, it is not possible to estimate the shape of Public Sector Enterprises in the next four years in terms of size of investment; their dispersal in depressed regions like North Bihar and in terms of industry profile.

Reconmendation of the panel of Right to Work

565. SHRI MAHENDRA PRASAD: SHRI MURLIDHAR CHAN DRAKANT BHANDARE:

Will the PRIME MINISTER be pleased to state;

- (a) whether the panel on 'Right to work' has since submitted its report;
- (b) if so, the observations and recommendations of the panel; and
- (c) what is Government's reaction there to?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) The Committee constituted on Right to Work in pursuance of the recommendation of National Development Council has not submitted its report so far.

(b) and (c) Do not arise.

हैबी इंजोनियरिंग कारपोरेशन, रांची में हुई प्रगति

566. श्री शंकर दयाल सिंह : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) रांची स्थित हैवी इंजीनियरिंग कार्पेरिशन (एच ईं०सी) में विगत तीन वर्षों के दौरान व्यापार स्नौर उत्पादन की प्रगति क्या रही है ;

- (ख) क्या सरकार का प्रपने का परिशन की क्षमता के विस्तार करने का विचार है; और
- (ग) वहां किस प्रकार की मशीनरी का निर्माण हो रहा है तथा इस समय कार्पोरेशन के पास कितने ब्रार्डर (ब्रार्डर की उपलब्ध राशि) लम्बित पड़े हैं?

प्रधान मंत्री कार्यालय में राज्य मंत्री (श्री कमल मोरारका) : (क) पिछले तीन वर्षों के दौरान एच ई मी० का उत्पादन, विकी और लाभ निम्नलिखित है:--

.(करोड़ रुपयों में)

ब र्ष	उत्पादन	ৰিকী	लाभ (+) हानि (-)
			<u> </u>
1987-88	282.03	220.50	(-) 21.73
1988-89	352.67	262.51	(-) 12.53
1989-90	368.62	259.97	(-) 33.62

- (ख) अपर्याप्त ऋयादेशों के कारण, एच ई सी की वर्तमान क्षमता को बढ़ाने का कोई प्रस्ताव नहीं है।
- (ग) एच ई सी इस्पात, कोयला, खदान, रक्षा, पावर, रेलवे और अन्ध्र मूलभूत क्षेत्रों के लिए मशीन और उपकरण, कास्टिंग, ढलाई और सी एन सी मशीन उपकरणों महित मशीन उपकरणों का निर्माण करती है। कम्पनी के पास दिनांक 1-12-1990 को 401 करोड़ रू के क्षम्पादेश थे जिनमें से अप्रैल से अक्तूबर, 1990 के बीच प्राप्त क्ष्म देशों का मूल्य 125 करोड़ रुपये था।

प्रसार भारती प्रधिनियम का लागू किया जाना

> 567 श्री शंकर क्यास सिंह : श्री गुरुदास दासगुप्त :

क्याः प्रधान मंत्री यह अतःने की कृपः करेंगे कि :

- (क) क्यां सरकार ने प्रसार भारती ग्रिधिनियम को पूर्णतया लागू कर दिया है;
- (ख) यदि हां, तो उसका स्यौरा क्यां है; ग्रौर
- (ग) यदि नहों, तो उसके क्या कारण हैं ?

गृह मंद्रालय में राज्य मंद्री तथा सूचना और प्रसारण मंद्रालय में राज्य मंद्री (श्री मुखोध कान्त सहाय) : (क) से (ग) प्रसार भारती की स्थापना से सम्बद्ध तारीख को श्रीपचारिक रूप से श्रीधसूचित करने से पहले सभी पक्षों से परामर्श करना जरूरी समझा गया है ताकि वर्तमान घटनाओं के संदर्भ में यह मुनिश्चित किया जा सके कि इसकी स्थापना राष्ट्रीय हित में है।

चण्डीगढ़ केन्द्र में ग्राकाशवाणी के भूतपूर्व निदेशक की हत्या

568. श्री शंकर दयाल सिंह: क्या प्रधात मंत्रीयह बताने की कृपा करेंगे कि:

- (क) किन परिस्थितियों के श्रंतर्गत श्राकाणवाणी, चण्डीगढ़ स्टेणन के तत्कालीन निदेणक, श्री राजेन्द्र कुमार तालिब, की हत्या की गई;
- (ख) क्या उनको पर्याप्त सुरक्षा प्रदान की गई थी; और
- (ग) अपराधियों को गिरफ्तार करने के लिए क्या कार्रवाई की गई है?

गृह मंत्रालय में राज्य मंत्री श्रीर सूचना तथा प्रसारण मंत्रालय में राज्य मंत्री (श्री सुबीध किन्त सहाय) : (क) में (ग) 6 दिसम्बर, 1990 की प्रात: 9.50 बजे जब श्री राजेन्द्र कुमार त लिंब, केन्द्र निदेशक, ग्रांल इंडिया रेडियो, अपने पुत्र ग्रीर ग्रंपने मिजी सुरक्षा श्रीयकारी के साथ जब ग्रंपने घर के सामने व ले मैदान में बैठे हुए थे तो दी युवक उनसे मिलने ग्राए। उनमें से एक युवक ने ग्रंपनी पिस्तील

से 3 राउंड फायर किए जिसमें से दो राउंड श्री राजेन्द्र कुमार तालिब को लगे । तत्पश्चात्, दोनों युवक भाग गए। जब श्री तालिब को हस्पताल ले जाया गया तब उनको मृत बताया गया। पंजाब सरकार के संघ शासित क्षेत्र के प्रशासन से प्राप्त सूचना के श्रनुसार दो संदिग्ध स्यक्तियों को, जिन्होंने श्रपराध किया है, प्रजाब पुलिस ने गिरफ्तार कर लिया है।

स्वर्गीध श्री तालिब के लिए ब्राल इंडिया रेडियो स्टेशन, चःडीगढ़, में एक गार्ड तैनात किया गया था जो उनके कार्यालय में उनकी मुरक्षा करता था और इसके ब्रातिरिक्त एक निजी मुरक्षा ब्राधिकारी भी उपलब्ध कराया गया था।

Production capacity of Maruti Udyos Ltd.

569. SHRI SHANKAR DAYAL SINGH: Will the PRIME MINISTER be pleased to state:

- (a) what is the production capacity of Maruti Udyog Ltd. at plesent;
- (b) the number of people who have booked -various types cars with Maruti udyog recenty; and
- (c) whether export of vehicles have also started and if so. the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA); (a) Against the installed capacity of 1,00,000 vehicles a year, Maruti Udyog Limited is expected to produce upto 1,30,000 vehicles a year.

(b) As on 23-12-90 the number of pending bookings for various Maruti vehicles are indicated below:—

Maruti 800 Standard	18193
Maruti 800 AC	4425
Omni	4167
Gypsy	699
1000 cc Car	24284
1000 cc Deluxe Model (To be sold in foreign currency)	10375

(c) Maruti Udyog Ltd. started exporting vehicles in 1987. The year-wise exports are indicated below:-

1986-87	102 Nos.
1987-88	713 Nos.
1988-89	1408 Nos.
1989-90	5223 Nos.
1990-91 (Anticipated)	Between 6000-7000 Nos.

जन्म और कस्सीर में कर्मचारियों द्वारा

570. श्री केलाश नारायण सारंग: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) जम्म् और कश्मीर में सरकारी कर्मचारियों और अधिकारियों के हडताल पर जाने के क्या कारण थे;
- (ख) इस हड़ताल में कितने ग्राध-कारियों और कर्मचारियों ने भाग लिया;
- (म) हड़ताल बंद करने के क्या कारण ये ग्रीर उसका ब्यौरा क्या हैं; ग्रीर
- (घ) क्या हड़ताल कर्ता हड़ताल की श्रवधि का वेतन पाने के पान होंगे; यदि हां, तो सरक⊨र को इस पर कुल कितना व्यय बहुन करना पड़ेगा?

गृह मंत्रालय में राज्य मंत्री तथा सचना ग्रीर प्रसारण मंत्रालय में राज्य मेंब्रो (श्री मुबोध कान्त सहाय) : (क) से (घ) बड़ी संख्या में राज्य सरकार के कर्मचारी कुछ व्यक्तियों के गिरफ्तार किये जाने, श्रीनगर सेटी ए०डी०ए न्यायालय के स्थानान्तरित किये जाने पहले की गई दो हड़तालों के लिये सभी का ग्राठ दिन का वेतन काटे जाने श्रीर पांच वरिष्ठ ग्रधिकारियों बर्ज्यस्त किये जाने के विरोध को लेकर 16 सितम्बर से अनिश्चित हड़ताल पर कर रहें कर्मचारियों के थे । हड़ताल 634 R.S.-21

साथ हुये एक समझौते जिसके कारण हड़ताल समाप्त हुई की मुख्य मांगे निम्न प्रकार थी:

- (1) श्रीनगर के टी ए०डी ०ए० न्यायालय नियमित ग्राधार पर कार्य करेंगे।
- (2) गिरफ्तार किये गये सरकारी कर्मचारियों, जिसमें डाक्टर शामिल हैं, के मामलों की संवीक्षा की जायेगी ग्रीर इस बारे में जल्द ही एक निर्णय लिया जायेगा ।
- (3) यह निर्णय लिया गया है कि इन पांच ग्रधिकारियों की सेवा समाप्त करने के ग्रादेशों को वापस लेने के लिये कार्रवाई शुरू की जायेगी।
- (4) प्रतिनिधियों को ग्राश्वासन दिया गया या कि जो कर्मचारी कार्यालय में ग्रन्पस्थित ये उनके खिलाफ बदले की भावना से कोई कार्रवाई नहीं की जायेगी तथा वेतन/भत्ते दिये जाने के लिये इस ग्रनपस्थिति की ग्रवधि को उचित रूप से नियमित किया जायेगा।

इस बारे में सरकार द्वारा इस पर किये गये कुल खर्चे के बारे में राज्य सरकार ने कोई मूचना नहीं दी है।

prohibition of child labour in hazardous industries

571. SHRI MURLIDHAR CHANDRA-KANT BHANDARE:

SHRI MAHENDRA PRASAD:

Will the PRIME MINISTER be Phased to state: